

HARYANA VIDHAN SABHA

RESUME

OF

BUSINESS TRANSACTED

BY THE

FOURTEENTH HARYANA VIDHAN SABHA

DURING

THE SIXTH (AUGUST) SESSION, 2021

WITH

APPENDIX CONTAINING DAILY BULLETINS



HARYANA VIDHAN SABHA SECRETARIAT

CHANDIGARH

AUGUST, 2021

PREFACE

The following pages contained Resume of Business transacted by the Fourteenth Vidhan Sabha during its Sixth Session held from 20th August, 2021 to 24th August, 2021 together with the Bulletins issued daily after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha in its above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh
30th November, 2021

Secretary.

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STATEMENT REGARDING COUNCIL OF MINISTERS ETC.

As on 24th August, 2021.

SPEAKER

Shri Gian Chand Gupta

CHIEF MINISTER

Shri Manohar Lal

DEPUTY CHIEF MINISTER

Shri Dushyant Chautala

MINISTERS

1. Shri Anil Vij, Home Minister
2. Shri Kanwar Pal, Education Minister
3. Pandit Mool Chand Sharma, Transport Minister
4. Shri Ranjit Singh, Power Minister
5. Shri Jai Parkash Dalal, Agriculture Minister
6. Dr. Banwari Lal, Cooperation Minister

MINISTERS OF STATE

1. Dr. Om Prakash Yadav, Minister of State for Social Justice & Empowerment
2. Smt. Kamlesh Dhanda, Minister of State for Women & Child Development
3. Shri Anoop Dhanak, Minister of State for Archaeology & Museums
4. Sardar Sandeep Singh, Minister of State for Sports & Youth Affairs

SECRETARY TO LEGISLATURE

Shri R.K. Nandal

STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA**AS ON 24TH AUGUST, 2021.**

1. Hon'ble Speaker	01
2. Bharatiya Janata Party	39
3. Indian National Congress Party	31
4. Jannayak Janata Party	10
5. Haryana Lokhit Party	01
6. Independent	07
7. Vacant	01

Total	90

**SUMMONING, SITTINGS AND PROROGATION OF THE
HARYANA VIDHAN SABHA**

The Fourteenth Haryana Vidhan Sabha was summoned to meet for its Sixth Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 20th August, 2021, by an order of the Governor dated the 6th August, 2021 and continued to meet till the 24th August, 2021 when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 24th August, 2021.

During the Session, the Sabha held 3 sittings, as may be seen from the programme observed.

PROGRAMME OBSERVED BY FOURTEENTH HARYANA VIDHAN SABHA DURING ITS SIXTH SESSION HELD FROM 20TH AUGUST, 2021 TO 24TH AUGUST, 2021.

Dated	Programme
20 th August, 2021 (2:00 P.M. to 6:22 P.M.)	1. Obituary References (For details see under the heading 'References').
	2. Presentation and adoption of the First Report of the Business Advisory Committee.
	3. <u>LEGISLATIVE BUSINESS.</u> Bills to be Introduced (i) The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill, 2021. (ii) Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill, 2021. (iii) The Haryana Lokayukta (Amendment) Bill, 2021. (iv) The Haryana Enterprises Promotion (Second Amendment) Bill, 2021. (v) Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2021. (vi) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021.
23 rd August, 2021 (2:00 P.M. to 6:17 P.M.)	1. Obituary References (For details see under the heading 'References').
	2. Presentation of Supplementary Estimates (First Instalment) for the year 2021-2022 3. Presentation of Report of the Committee on Estimates. 4. Discussion and voting on the Demands for Supplementary Estimates for the year 2021-2022 (First Instalment). 5. <u>LEGISLATIVE BUSINESS</u> Bills to be Introduced (i) The Panchkula Metropolitan Development Authority Bill, 2021. (ii) The Haryana Goods and Services Tax (Second Amendment) Bill, 2021. (iii) The Haryana Public Examination (Prevention of Unfair Means) Bill, 2021. (iv) The Haryana Parivar Pehchan Bill, 2021. Bills for consideration and passing (i) The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill, 2021 (ii) Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill, 2021 (iii) The Haryana Lokayukta (Amendment) Bill, 2021 (iv) The Haryana Enterprises Promotion (Second Amendment) Bill, 2021 (v) Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2021
24 th August, 2021 (10:00 A.M. to 4:55 P.M.)	1. Motion under Rule 15 regarding exemption of the day's proceedings from the provisions of the Rule "Sittings of the Assembly", indefinitely. (Carried) 2. Motion under Rule 16 regarding adjournment of the Assembly Sine-die. (Carried). 3. <u>LEGISLATIVE BUSINESS.</u> (I) Bill for introduction, consideration and passing The Haryana Appropriation (No. 3) Bill, 2021. (II) Bills for consideration and passing (i) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021 (ii) The Panchkula Metropolitan Development Authority Bill, 2021 (iii) The Haryana Goods and Services Tax (Second Amendment) Bill, 2021 (iv) The Haryana Public Examination (Prevention of Unfair Means) Bill, 2021 (v) The Haryana Parivar Pehchan Bill, 2021

Panel OF CHAIRPERSONS

On the 9th August, 2021 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for August Session, 2021 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Shri Aseem Goel, MLA.
2. Smt. Seema Trikha, MLA.
3. Shri Jagbir Singh Malik, MLA.
4. Shri Randhir Singh Gollen, MLA

COMMITTEES**(i) BUSINESS ADVISORY COMMITTEE**

[Nominated on the 10th August, 2021 under Rule 33 (1) and (3)]

- | | | |
|----|--|------------------------|
| 1. | Shri Gian Chand Gupta, Hon'ble Speaker | Ex-officio Chairperson |
| 2. | Shri Manohar Lal, Hon'ble Chief Minister | Member |
| 3. | Shri Dushyant Chautala, Deputy Chief Minister | Member |
| 4. | Shri Anil Vij, Hon'ble Home Minister | Member |
| 5. | Shri Kanwar Pal, Parliamentary Affairs Minister | Member |
| 6. | Shri Bhupinder Singh Hooda, Leader of Opposition | Member |
| 7. | Shri Ranbir Gangwa, Hon'ble Deputy Speaker | Member |
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(ii) COMMITTEE ON PUBLIC ACCOUNTS

The Hon'ble Speaker having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17th March, 2021 to nominate the Members of the Committee on Public Accounts for the year 2021-2022 under Rule 231 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly has nominated the following Chairperson/ Members on 26th March, 2021 to serve on the Committee on Public Accounts.

1.	Shri Harvinder Kalyan, M.L.A.	Chairperson
2.	Smt. Kiran Choudhry, M.L.A	Member
3.	Shri Ram Kumar Gautam, M.L.A	Member
4.	Dr. Abhe Singh Yadav, M.L.A	Member
5.	Shri Narender Gupta, M.L.A	Member
6.	Shri Sudhir Kumar Singla, M.L.A	Member
7.	Shri Varun Chaudhary, M.L.A	Member
8.	Shri Jogi Ram Sihag, M.L.A.	Member
9.	Shri Randhir Singh Gollen, M.L.A	Member

(iii) COMMITTEE ON ESTIMATES

(iv) COMMITTEE ON PUBLIC UNDERTAKINGS

The Hon'ble Speaker, Haryana Vidhan Sabha has been authorized by a motion moved and passed by Haryana Vidhan Sabha in its sitting held on 17th March,2021 to nominate the Members of the Committee on Public Undertakings for the year 2021-2022 under Rule 235 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. The Hon' has nominated the following Chairperson/Members on 26th March,2021 to serve on the Committee on Public Undertakings.

1.	Shri Aseem Goel, M.L.A.	Chairperson
2.	Shri Dura Ram, M.L.A	Member
3.	Shri Bharat Bhushan Batra, M.L.A.	Member
4.	Shri Mohan Lal Badoli, M.L.A.	Member
*5.	Shri Rajesh Nagar, M.L.A.	Member
6.	Shri Chiranjeev Rao, M.L.A.	Member
7.	Shri Kuldeep Vats, M.L.A.	Member
8.	Shri Neeraj Sharma, M.L.A.	Member
9.	Shri Devender Singh Babli, M.L.A	Member
**10.	Shri Sitaram Yadav, M.L.A	Member

* Shri Rajesh Nagar, M.L.A. has resigned from the membership of the Committee on Public Undertakings of Haryana Vidhan Sabha with effect from 19th April, 2021 and his resignation has been accepted by the Hon'ble Speaker w.e.f. 20th April,2021.

** Shri Sitaram Yadav, MLA as member to serve on the Committee on Public Undertakings w.e.f. 20th April,2021 for the remaining period of the year 2021-22.

(v) RULES COMMITTEE**(Nominated on the 3rd June, 2020)**

1. Shri Gian Chand Gupta, Hon'ble Speaker	Ex-Officio Chairperson
2. Shri Bhupinder Singh Hooda, M.L.A.	Member
3. Dr. Raghuvir Singh Kadian, M.L.A	Member
4. Shri Ghanshyam Dass Arora, M.L.A.	Member
5. Dr. Abhe Singh Yadav, M.L.A.	Member
6. Shri Bharat Bhushan Batra, M.L.A.	Member
7. Smt. Naina Singh Chautala, M.L.A.	Member
8. Shri Sudhir Kumar Singla, M.L.A.	Member

(vi) COMMITTEE ON GOVERNMENT ASSURANCES

Nominated by the Hon'ble Speaker on 26th March, 2021 under Rule 244 (1) for the year 2021-2022.

1	Mohd Ilyas, MLA.	Chairperson
2	Shri Bishan Lal Saini, M.L.A.	Member
3	Shri Rajinder Singh Joon, M.L.A.	Member
4	Shri Gopal Kanda, M.L.A.	Member
5	Shri Mahipal Dhanda, M.L.A.	Member
6	Smt. Nirmal Rani, M.L.A.	Member
7	Shri Subhash Gangoli, M.L.A.	Member
8	Shri Amarjeet Dhanda, M.L.A.	Member
9	Shri Dura Ram, M.L.A.	Member
*10	Shri Pardeep Chaudhary, M.L.A.	Special Invitee
**11	Shri Sita Ram Yadav, M.L.A.	Special Invitee

* Sh. Pardeep Chaudhary, M.L.A. was nominated by the Hon'ble Speaker as Special Invitee to serve the Committee on Government Assurances w.e.f. 4th June, 2021 for the remaining period of the year 2021-22.

**Sh. Sita Ram Yadav, M.L.A. was nominated by the Hon'ble Speaker as Special Invitee to serve the Committee on Government Assurances w.e.f. 29th June, 2021 for the remaining period of the year 2021-22.

(vii) COMMITTEE ON SUBORDINATE LEGISLATION

[The Committee was constituted on 26.03.2021 w.e.f. 01.04.2021 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-SLC-1/2021-22/35, dated 30th March, 2021]

1.	Shri Ram Niwas, MLA	Chairperson
2.	Shri Jagbir Singh Malik, MLA	Member
3.	Shri Jaiveer Singh, MLA	Member
4.	Shri Bishamber Singh, MLA	Member
5.	Shri Ram Kumar Kashyap, MLA	Member
6.	Shri Amit Sihag, MLA	Member
7.	Shri Balbir Singh, MLA	Member
8.	Shri Sombir Sangwan, MLA	Member
9.	Advocate General, Haryana	Member

***SPECIAL INVITEES**

- (i) *Shri Bharat Bhushan Batra, M.L.A.
- (ii) *Shri Kuldeep Vats, M.L.A.

*Shri Bharat Bhushan Batra, M.L.A. and Shri Kuldeep Vats, M.L.A. are nominated as Special Invitee of the Committee on dated 30th June, 2021, vide Notification No. HVS-SLC-1/2021-22/55, dated 30th June, 2021 and Notification No. HVS-SLC-1/2021-22/56, dated 30th June, 2021 respectively.

(viii) HOUSE COMMITTEE

(Nominated on 26th March, 2021 for the year 2021-2022 under Rule 265)

- | | | |
|----|--|------------------------|
| 1. | Shri Ranbir Gangwa, Hon'ble Deputy Speaker | Ex-Officio Chairperson |
| 2. | Mohd. Ilyas, MLA | Member |
| 3. | Shri Aseem Goel, MLA | Member |
| 4. | Shri Ram Karan, MLA | Member |
| 5. | Shri Randhir Singh Gollen, MLA | Member |
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(ix) COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES.

(Nominated on 26th March, 2021)

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17th March, 2021 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2021-2022, has nominated the following Chairperson and Members on 26th March, 2021 under Rule 266 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly (amended upto date) to serve on the said Committee for the year 2021-2022:-

1. Shri Ishwar Singh, M.L.A.	Chairperson
2. Shri Jagdish Nayar, M.L.A.	Member
3. Shri Lakshman Napa, M.L.A.	Member
4. Shri Satya Parkash, M.L.A.	Member
5. Smt. Renu Bala, M.L.A.	Member
6. Shri Shishpal Singh, M.L.A.	Member
7. Shri Chiranjeev Rao, M.L.A.	Member
8. Shri Ram Karan, M.L.A.	Member
9. Shri Dharam Pal Gonder, M.L.A.	Member

The Committee was constituted w.e.f 26th March, 2021 vide Haryana Vidhan Sabha, Secretariat's Notification No. HVS.Wel.SC,ST&BC/1/2021-2022/29, dated 30th March, 2021.

(x) COMMITTEE OF PRIVILEGE

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 19th June, 2020 to serve on the Committee of Privileges under Rule 286 (1) of the Rules of procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Kamal Gupta, M.L.A	Chairperson
*2.	Shri Kuldeep Bishnoi, M.L.A	Member
*3.	Smt. Kiran Choudhary, M.L.A	Member
4.	Shri Harvinder Kalyan, M.L.A	Member
5.	Smt. Seema Trikha, M.L.A	Member
6.	Shri Aseem Goel, M.L.A	Member
7.	Shri Satya Parkash, M.L.A	Member
8.	Shri Varun Chaudhary, M.L.A	Member
9.	Shri Amarjeet Dhanda, M.L.A	Member
*10.	Shri Sombir Sangwan, M.L.A	Member
**11.	Shri Shamsher Singh Gogi, M.L.A	Member

*The Hon'ble Speaker has discharged Shri Kuldeep Bishnoi, MLA, Smt. Kiran Choudhary, MLA and Shri Sombir Sangwan, MLA from the Committee of Privileges by invoking the provision under Rule 286(3) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly w.e.f.16.08.2021.

**Shri Shamsher Singh Gogi, MLA was nominated as Member to serve on the Committee of Privileges for the remaining period by the Hon'ble Speaker w.e.f. 16.08.2021.

(xi) COMMITTEE ON PETITIONS

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Committee on Petitions for the year 2020-21 under Rule 268 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 26th March, 2021.

1.	Shri Ghanshyam Dass Arora, MLA	Chairperson
2.	Shri Jagbir Singh Malik, MLA	Member
3.	Smt. Geeta Bhukkal, MLA	Member
4.	Smt. Shakuntla Khatak, MLA	Member
5.	Shri Leela Ram, MLA	Member
6.	Shri Laxman Singh Yadav, MLA	Member
7.	Shri Sanjay Singh, MLA	Member
8.	Shri Ram Niwas, MLA	Member
9.	Shri Balraj Kundu, MLA	Member
*10.	Shri Bishan Lal Saini, MLA	Special Invitee
**11.	Shri Ram Kumar Kashyap, MLA	Special Invitee

*Shri Bishan Lal Saini, MLA was nominated as Special Invitee, vide notification No, HVS/Petitions/1/2021-22/50, 30th June, 2021

**Shri Ram Kumar Kashyap, MLA was nominated as Special Invitee, vide notification No, HVS/Petitions/1/2021-22/60, 11th August, 2021

(xii) COMMITTEE ON LOCAL BODIES & PANCHAYATI RAJ INSTITUTIONS**(Nominated on 30th March, 2021)**

The following Chairperson/Members have been nominated by the Hon'ble Speaker w.e.f. on 30th March, 2021 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the remaining period of the year 2021-2022 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1. Dr. Kamal Gupta, M.L.A.	Chairperson
2. Shri Kuldeep Bishnoi, M.L.A.	Members
3. Shri Ghanshyam Saraf, M.L.A.	Members
4. Smt. Seema Trikha, M.L.A.	Members
5. Shri Bishamber Singh, M.L.A.	Members
6. Shri Dharam Singh Chhoker, M.L.A.	Members
7. Shri Surender Panwar M.L.A.	Members
8. Shri Amarjeet Dhanda, M.L.A.	Members
9. Shri Rakesh Daultabad, M.L.A.	Members
***10 Shri Narender Gupta, M.L.A.	Member

Special Invitees

*1. Shri Neeraj Sharma, M.L.A.

**2. Shri Narender Gupta, M.L.A.

* **Shri Neeraj Sharma, M.L.A.** to serve on the Committee on Local Bodies & Panchayati Raj Institutions as Special Invitees w.e.f. 07th June, 2021 for the remaining period of the year 2021-2022.

** **Shri Narender Gupta, M.L.A.** to serve on the Committee on Local Bodies & Panchayati Raj Institutions as Special Invitees w.e.f. 30th June, 2021 for the remaining period of the year 2021-2022.

*** The Hon'ble Speaker has been pleased to discharge **Shri Kuldeep Bishnoi, MLA** from the membership of the Committee on Local Bodies & Panchayati Raj Institutions on his own request dated 03.08.2021 with immediate effect.

He has further been pleased to nominate **Shri Narender Gupta, MLA** to serve on the Committee on Local Bodies & Panchayati Raj Institutions as a Member w.e.f. 16th August, 2021 for the remaining period for the year 2021-22.

**(xiii) Subject Committee on Public Health, Irrigation, Power and
Public Works (Buildings & Roads)
(Nominated on 26th March, 2021)**

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 26th March, 2021 to serve on the Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2021-2022 under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Deepak Mangla, M.L.A.	Chairperson
2.	Shri Vinod Bhayana, M.L.A.	Member
3.	Shri Lila Ram, M.L.A.	Member
4.	Shri Aftab Ahmed, M.L.A.	Member
5.	Dr. Krishan Lal Middha, M.L.A.	Member
6.	Shri Praveen Dagar, M.L.A.	Member
7.	Shri Mamman Khan, M.L.A.	Member
8.	Shri Shamsheer Singh Gogi, M.L.A.	Member
9.	Shri Davender Singh Babli, M.L.A.	Member
*10.	Shri Mohd. Ilyas, MLA	Special Invitee
**11.	Smt. Shailly, MLA	Special Invitee

* Shri Mohd. Ilyas, M.L.A. was nominated as Special Invitee to serve on the Subject Committee by the Hon'ble Speaker w.e.f. 29.06.2021 for the remaining period of the year 2021-22.

** Smt. Shailly, M.L.A. was nominated as Special Invitee to serve on the Subject Committee by the Hon'ble Speaker w.e.f. 11.08.2021 for the remaining period of the year 2021-22.

(xiv) The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services.

(Nominated on 26th March, 2021)

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the period of the year 2021-2022 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification no. HVS/E&H/1/2021-2022/38 orders dated 26th March, 2021.

1.	Smt. Seema Trikha, MLA	Chairperson
2.	Shri Jagdish Nayar, MLA	Member
3.	Smt. Naina Singh Chautala, MLA	Member
4.	Smt. Nirmal Rani, MLA	Member
5.	Shri Shamsher Singh Gogi, MLA	Member
6.	Smt. Shailly, MLA	Member
7.	Shri Shishpal Singh MLA	Member
8.	Shri Nayan Pal Rawat, MLA	Member
9.	Shri Indu Raj, MLA	Member
*10.	Shri Rakesh Daultabad, MLA	Special Invitee
*11.	Shri Mamman Khan, MLA	Special Invitee

*Vide Notification No. HVS/E&H/1/2021-2022/51 dated 30th June, 2021, Hon'ble Speaker has pleased to nominate Shri Rakesh Daultabad, MLA and Shri Mamman Khan, MLA as Special Invitee to serve the Committee for the remaining period of the year 2021-2022.

REFERENCES

References to the deaths of late:-

1. Shri Jagannath Pahadia, former Governor of Haryana.
2. Shri Satbir Singh Kadian, former Speaker of Haryana Legislative Assembly.
3. Dr. Kamla Verma, former Minister of Haryana.
4. Professor Maha Singh, former Deputy Minister of Haryana.
5. Rao Dharam Pal, former Minister of State.
6. Shri Bahadur Singh, former Minister of State.
7. Shri Kitab Singh, former Member of Haryana Legislative Assembly.
8. Shri Dariyao Singh Rajora, former Member of Haryana Legislative Assembly.
9. Chaudhary Zile Singh, former Member of Haryana Legislative Assembly.
10. Shri Puran Singh, former Member of Haryana Legislative Assembly.
11. 'The Flying Sikh' Shri Milkha Singh.
12. Freedom Fighters of Haryana.
13. Martyrs of Haryana.
14. A tribute to Corona Warriors.
15. Others.

were made on the 20th August, 2021, by the Deputy Chief Minister and spoke.

Shri Bhupinder Singh Hooda and Smt. Kiran Choudhry, Members of Indian National Congress Party, spoke.

The Speaker also associated himself with the sentiments expressed in

It was decided to send messages of condolence to the bereaved families

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

References to the deaths of late :-

1. Shri Kalyan Singh, former Governor of Rajasthan.
2. Sepoy Mohamad Azharuddin, Village Nai Nangla, District Nuh.

Were made on the 23rd August, 2021, by the Chief Minister and spoke.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke.

The Speaker also associated himself with the sentiments expressed in

It was decided to send messages of condolence to the bereaved families

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Shri Jagannath Pahadia, former Governor of Haryana.	Shri Om Prakash Pahadia S/o Late Shri Jagannath Pahadia, former Governor of Haryana, Flat No. 204, Narmada Apartment, Alaknanda, DDA Flats, New Delhi-110019.
2.	Shri Kalyan Singh, former Governor of Rajasthan	Shri Rajveer Singh, M.P. (Raju Bhaiya) S/o Late Shri Kalyan Singh, former Governor of Rajasthan, 31, Pt. Ravishankar Shukla Lane, New Delhi-110001.

- | | | |
|-------|--|---|
| 3. | Shri Satbir Singh Kadian,
former Speaker of Haryana Legislative
Assembly | Smt. Bimla Kadian
W/o Late Shri Satbir Singh Kadian,
former Speaker of Haryana Legislative
Assembly, H.No. 54, Sector-11, Panipat. |
| 4. | Dr. Kamla Verma,
former Minister of Haryana | Shri Rajeev Verma
S/o Late Dr. Kamla Verma,
Former Minister of Haryana,
H.No. 104, Sector-15, Jagadhari,
District Yamunanagar. |
| 5. | Professor Maha Singh,
former Deputy Minister of Haryana | Shri Amir Singh
S/o Late Professor Maha Singh,
former Deputy Minister of Haryana,
Village Nindana, District Rohtak. |
| 6. | Rao Dharam Pal,
former Minister of State | Shri Virender Yadav
S/o Late Rao Dharam Pal,
former Minister of State, Yadav Niwas,
opposite Police Commissioner office,
Gurugram. |
| 7. | Shri Bahadur Singh,
former Minister of State | Shri Jagdeep Singh, IAS,
S/o Late Shri Bahadur Singh,
former Minister of State, 6-Puran Bagh,
Loharu Road, Charkhi Dadri |
| 8. | Shri Kitab Singh,
former Member of Haryana Legislative
Assembly | Shri Ramesh Malik
nephew of Late Shri Kitab Singh,
former Member of Haryana Legislative
Assembly, H.No. 1556/12, Azad Nagar,
opposite Civil Hospital, Thanesar,
Kurukshetra. |
| 9. | Shri Dariyao Singh Rajora,
former Member of Haryana Legislative
Assembly | Smt. Gomti Devi
W/o Late Shri Dariyao Singh Rajora,
former Member of Haryana Legislative
Assembly, H.No. 257, Ward No. 16,
Chawani Mohalla, Jhajjar |
| 10. | Chaudhary Zile Singh,
former Member of Haryana Legislative
Assembly | Smt. Birmati Devi
W/o Late Chaudhary Zile Singh,
former Member of Haryana Legislative
Assembly, Village Salhwas,
District Jhajjar. |
| 11. | Shri Puran Singh,
former Member of Haryana Legislative
Assembly | Smt. Bimla Devi
W/o Late Shri Puran Singh,
former Member of Haryana Legislative
Assembly, Village Dabra, District Hisar. |
| 12. | ‘The Flying Sikh’ Shri Milkha Singh | Shri Jeev Milkha Singh
S/o Late Shri Milkha Singh, ‘The Flying
Sikh’, H.No. 725, Sector-8B, Chandigarh. |
| 13. | Freedom Fighters of Haryana | |
| (i) | Shri Amilal,
Village Kherki, District Gurugram | Shri Kanwar Singh Sultania
newpew of Late Shri Amilal,
K-2025, Chitranjan Park, New Delhi-19. |
| (ii) | Shri Lalti Ram,
Village Dubaldhan, District Jhajjar | Shri Ajit Singh S/o Late Shri Lalti Ram,
Village Dubaldhan, District Jhajjar. |
| (iii) | Shri Prabhati Lal, Village Karira,
District Mahendragarh | Shri Sripal Singh
S/o Late Shri Prabhati Lal, Village Karira,
District Mahendragarh. |
| 14. | Martyrs of Haryana | |

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| (i) | Lieutenant Amtoj Singh Sidhu,
Dabwali, District Sirsa. | Shri Gurpal Singh Sidhu
F/o Late Lieutenant Amtoj Singh Sidhu,
Hl.No. 164, behind Darpan Cinema,
Mandi Dabwali, District Sirsa. |
| (ii) | Subedar Ajit Singh,
Village Farmana, District Rohtak. | Smt. Kavita W/o Late Subedar Ajit Singh,
Village Farmana, District Rohtak. |
| (iii) | Naib Subedar Vijay Kumar Sharma,
Village Dongra Jat,
District Mahendragarh. | Smt. Samita Devi
W/o Late Naib Subedar Vijay Kumar
Sharma, Village Dongra Jat,
District Mahenderagarh. |
| (iv) | Naib Subedar Manoj Kumar,
Village Mumtajpur, District
Rewari. | Smt. Rajesh
W/o Late Naib Subedar Manoj Kumar,
Village Mumtajpur, District Rewari. |
| (v) | Sub Inspector Bhuru Singh,
Village Ahar, District Panipat. | Shri Ravinder
S/o Late Sub Inspector Bhuru Singh,
Village Ahar, District Panipat. |
| (vi) | Sub Inspector Bajrang Kumar,
Village Nangal Sirohi,
District Mahendergarh. | Smt. Sumitra Devi
W/o Late Sub Inspector Bajrang Kumar,
Village Nangal Sirohi,
District Mahendragarh. |
| (vii) | Havildar Balwan Singh,
Village Phulpura, District Bhiwani. | Smt. Seeta Devi
W/o Late Havildar Balwan Singh,
Village Phulpura, District Bhiwani. |
| (viii) | Havildar Vedprakash,
Village Mori,
District Charkhi Dadri. | Smt. Kavita
W/o Late Havildar Vedprakash,
Village Mori, District Charkhi Dadri. |
| (ix) | Naik Akash Khatana,
Village Damdma, District Gurugram. | Smt. Ravita
W/o Late Naik Akash Khatana,
Village Damdma, District Gurugram. |
| (x) | Naik Kapil Dev,
Village Dhathrath, District Jind. | Smt. Suman Devi
W/o Late Naik Kapil Dev,
Village Dhathrath, District Jind. |
| (xi) | Sepoy Mahender Singh, Bhiwani. | Smt. Santosh Devi
W/o Late Sepoy Mahender Singh,
H.No. 405, Hanuman Dhani,
New Basti, Gali No. 2, Bhiwani. |
| (xii) | Sepoy Biprin Bichwalia,
Village Kamania,
District Mahendragarh. | Smt. Priyanka Yadav
W/o Late Sepoy Biprin Bichwalia,
Village Kamania, District Mahendragarh. |
| (xiii) | Sepoy Premchand,
Village Chhattar, District Jind. | Smt. Snehlata
W/o Late Sepoy Premchand,
Village Chhattar, District Jind. |
| (xiv) | Sepoy Dalip Kumar,
Village Bidawas, District Rewari. | Smt. Nirmala Devi
W/o Late Sepoy Dalip Kumar,
Village Bidawas, District Rewari. |
| (xv) | Sepoy Inderjeet Singh,
Village Dhana, District Mahendragarh. | Smt. Munesh
W/o Late Sepoy Inderjeet Singh,
Village Dhana, District Mahendragarh. |
| (xvi) | Sepoy Surender Singh,
Village Kharkhari, District Hisar. | Smt. Preeti
W/o Late Sepoy Surender Singh,
Village Kharkhari, District Hisar. |

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| (xvii) | Sepoy Pawan Singh,
Village Dhani Mamraj,
District Mahendragarh. | Smt. Kavita Devi
W/o Late Sepoy Pawan Singh,
Village Dhani Mamraj,
District Mahendragarh. |
| (xviii) | Sepoy Vinod Kumar,
Village Ratanthal, District Rewari. | Smt. Maya Devi
W/o Late Sepoy Vinod Kumar,
Village Ratanthal, District Rewari. |
| (xix) | Sepoy Amit,
Village Miran, District Bhiwani. | Smt. Sunita Devi M/o Late Sepoy Amit,
Village Miran, District Bhiwani. |
| (xx) | Sepoy Rajnish,
Village Asoda, District Jhajjar. | Shri Joginder Singh
F/o Late Sepoy Rajnish,
Village Asoda Todran, District Jhajjar. |
| (xxi) | Sepoy Umed Singh,
Village Sarola, District Jhajjar. | Smt. Chanderkala
W/o Late Sepoy Umed Singh,
Village Sarola, District Jhajjar. |
| (xxii) | Sepoy Rakesh Kumar,
Village Gangoli, District Jind. | Smt. Ratna Devi
W/o Late Sepoy Rakesh Kumar,
Village Gangoli, District Jind. |
| (xxiii) | Sepoy Jagmahender Singh,
Village Channot, District Hisar. | Smt. Neelam
W/o Late Sepoy Jagmahender Singh,
Village Channot, District Hisar. |
| (xxiv) | Commando Sonu Pilonia,
Village Kakroli Hatti,
District Charkhi Dadri. | Smt. Prinky
W/o Late Commando Sonu Pilonia,
Village Kakroli Hatti,
District Charkhi Dadri. |
| (xxv) | Sepoy Mohammad Azharuddin,
Village Nai Nangla, District Nuh. | Shri Khursid
F/o Late Sepoy Mohammad Azharuddin,
Village Nai Nangla, District Nuh. |
| 15. | A tribute to Corona Warriors and others. | <ul style="list-style-type: none"> (i) Shri Vikram, IAS,
Deputy Commissioner,
Ambala. (ii) Shri Rippudaman Singh Dhillon,
IAS,
Deputy Commissioner,
Bhiwani. (iii) Shri Pradeep Godara, IAS,
Deputy Commissioner,
Charkhi Dadri. (iv) Shri Jitender Yadav, IAS,
Deputy Commissioner,
Faridabad. (v) Shri Mahavir Kaushik, IAS,
Deputy Commissioner,
Fatehabad. (vi) Shri Yash Garg, IAS,
Deputy Commissioner,
Gurugram. (vii) Dr. Priyanka Soni, IAS,
Deputy Commissioner,
Hisar. |

- (vii) Shri Shyam Lal Poonia, IAS,
Deputy Commissioner,
Jhajjar.
- (ix) Shri Naresh Kumar, IAS,
Deputy Commissioner,
Jind.
- (x) Shri Pradeep Dahiya, IAS,
Deputy Commissioner,
Kaithal.
- (xi) Shri Nishant Kumar Yadav, IAS,
Deputy Commissioner,
Karnal.
- (xii) Shri Mukul Kumar, IAS,
Deputy Commissioner,
Kurukshetra.
- (xiii) Shri Ajay Kumar, IAS,
Deputy Commissioner,
Mahendragarh.
- (xiv) Capt. Shakti Singh, IAS,
Deputy Commissioner,
Nuh.
- (xv) Shri Krishna Kumar, IAS,
Deputy Commissioner,
Palwal.
- (xvi) Shri Vinay Partap Singh, IAS,
Deputy Commissioner,
Panchkula.
- (xvii) Shri Sushil Sarwan, IAS,
Deputy Commissioner,
Panipat.
- (xviii) Shri Yashendra Singh, IAS,
Deputy Commissioner,
Rewari.
- (xix) Shri Manoj Kumar, IAS,
Deputy Commissioner,
Rohtak.
- (xx) Shri Anish Yadav, IAS,
Deputy Commissioner,
Sirsa.
- (xxi) Shri Lalit Siwach, IAS,
Deputy Commissioner,
Sonipat.
- (xxii) Shri Parth Gupta, IAS,
Deputy Commissioner,
Yamunanagar.

16.

Common

(i)

Shri Gulshan Khattar.

Shri Manohar Lal, Chief Minister,
Haryana,
Kothi No. 1, Sector-3,
Chandigarh.

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| (ii) | Smt. Kanta Devi. | Shri Dushyant Chautala, Deputy Chief Minister, Haryana,
Kothi No. 48, Sector-2, Chandigarh. |
| (iii) | Smt. Kanta Devi. | Smt. Naina Singh Chautala, MLA,
Near Mejaban Chowk, Charkhi Dadri. |
| (iv) | Chaudhary Paratap Singh Malik. | Smt. Kamlesh Dhanda, Minister of State, Haryana,
Kothi No. 73, Sector-7, Chandigarh. |
| (v) | Shri Satguru Dass Sharma. | Dr. Arvind Kumar Sharma, MP,
69, SFS, Rajouri Apartment, New Delhi. |
| (vi) | Smt. Jagiro Devi. | Shri Nayab Singh, MP,
14-C, Feroz Shah Road, New Delhi. |
| (vii) | Shri Vedpal Jangra. | Shri Ramchander Jangra, MP,
102, Swaran Jayanti Sadan, Block-C,
Dr. B.D. Marg, New Delhi. |
| (viii) | Brigadier Atma Singh. | Smt. Kiran Chaudhry, MLA,
116, Sunder Nagar, New Delhi-03. |
| (ix) | Smt.Sarla Atma Singh. | Smt. Kiran Chaudhry, MLA,
116, Sunder Nagar, New Delhi-03. |
| (x) | Smt. Lajwanti. | Shri Subhash Sudha, MLA,
H.No.7, Sector-7, Kurukshetra. |
| (xi) | Shri Kulbhushan Sudha. | Shri Subhash Sudha, MLA,
H.No. 7, Sector-7, Kurukshetra. |
| (xii) | Shri Sandeep Janghu. | Shri Rakesh Daultabad, MLA,
E-2374, Palam Vihar, Gurugram. |
| (xiii) | Shri Om Parkash. | Shri Lakshman Napa, MLA,
Village Jallopur, Tehsil, Ratia,
District Fatehabad. |
| (xiv) | Master Mahesh Chander Sharma, | Shri Neeraj Sharma, MLA,
H. No. 1623, Jawahar Colony,
Faridabad. |
| (xv) | Smt. Shanti Devi. | Shri Neeraj Sharma, MLA,
H.No. 1623, Jawahar Colony,
Faridabad. |
| (xvi) | Smt. Sona Devi. | Shri Harvinder Kalyan, MLA,
Kalyan Farm House, G.T. Road,
Madhuban, Karnal. |
| (xvii) | Smt. Hajra Begum. | Shri Mamman Khan, MLA,
H.No. 433/2, Village Bahads,
District Nuh. |
| (xviii) | Shri Lala Ram. | Shri Laxman Singh Yadav, MLA,
Yadav Samaroh Sathal, Nahar Road,
Railway Stationn, Kosli, District Rewari. |

- (xix) Shri Hari Chand Nayar. Shri Jagdish Nayar, MLA,
Nayar House, Gorota Road, Hodal,
District Palwal.
- (xx) Shri Jaiveer Nayar. Shri Jagdish Nayar, MLA,
Nayar House, Gorota Road, Hodal,
District Palwal.
- (xxi) Smt. Snehlata. Smt. Shally Chaudhary MLA,
H.No. 6, Naveen Colony, Naraingarh,
District Ambala.
- (xxii) Havildar Rakesh Kumar. Shri Bishamber Singh, MLA,
Village Kharak Kalan,
District Bhiwani.

FINANCIAL BUSINESS

I. THE SUPPLEMENTARY ESTIMATES FOR THE YEAR 2021-2022 (FIRST INSTALMENT)

The Supplementary Estimates for the year 2021-2022 (First Instalment) were presented by the Chief Minister to the Sabha on the 23rd August, 2021 and voted on the same day i.e. 23rd August, 2021.

There were in all 36 Demands for Grants totalling a sum of `12707,00,88,000/-.

According to the previous practice and to save the time of the House, all the Demands for Grants (No. 1 to 18, 21 to 24, 27, 30 to 32, 34 to 40, 42 & 43 and 45) on the order paper were deemed to have been read and moved together in the House on the 23rd August, 2021. The members were requested to indicate the demands No. on which they wished to raise discussion while speaking.

S/Shri Dr. Raghuvir Singh Kadian, Bhupinder Singh Hooda, Bharat Bhushan Batra, Jagbir Singh Malik, Bishan Lal, Neeraj Sharma, Kuldeep Vats, Rao Dan Singh and Smt. Geeta Bhukkal, Members from the Indian National Congress, spoke for 13, 7, 14, 4, 1, 1, 2, 1 and 2 minutes respectively.

Dr. Abhe Singh Yadav, a Member from the Treasury Benches, spoke for 1 minute.

The Chief Minister, by way of reply, spoke for 1 minute.

Demand No. 1 to 18 were put together and carried.

Demand No. 21 to 24 were put together and carried.

Demand No. 27 was put and carried.

Demand No. 30 to 32 were put together and carried.

Demand No. 32 to 40 were put together and carried.

Demand Nos. 42 & 43 were put together and carried.

Demand No. 45 was put and carried.

II. THE HARYANA APPROPRIATION (NO.3) BILL, 2021.

The Haryana Appropriation (No.3) Bill, 2021 (Bill No. 23-HLA of 2021) in respect of the Supplementary Estimates for the year 2021-2022 (First Instalment) voted by the Sabha on the 23rd August, 2021 was introduced and considered on 24th August, 2021.

There were 36 Demands in all totalling a sum of `12707,00,88,000/-.

The Bill was passed.

LEGISLATION

The Sabha considered the Legislative Business on 20.08.2021, 23.08.2021 and 24.08.2021. The Sabha passed Eleven including One Appropriation Bills in respect of the Supplementary Estimates for the year 2021-2022 (Second Installment) (See Table).

TABLE

Sr. No.	Title of the Bill	Bill No	Minister for Move Introducing/ Passing	Date of Introducing	Date of Consideration	Number of Speeches	Time taken in minutes	Amendment Proposed	Amendment Carried	Amendment Lost	Total time taken for disposal in minutes (includes the time taken for stating the motion)	Date of passing
						T- O- I	T- O- I	T- O- I	T- O- I	T- O- I		
1.	2		3	4	5	6	7	8	9	10	11	12
1.	The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions), Amendment, Bill 2021	Bill No. 17-HLA of 2021	Transport Minister	20.08.2021	23.08.2021	- - -	- - -	- - -	- - -	- - -	3	23.08.2021
2.	Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill, 2021	Bill No. 18-HLA of 2021	Education Minister	20.08.2021	23.08.2021	- 2 -	- 3 -	- - -	- - -	- - -	5	23.08.2021
3.	The Haryana Lokayukta (Amendment) Bill 2021	Bill No. 19-HLA of 2021	Deputy Chief Minister	20.08.2021	23.08.2021	- - -	- - -	- - -	- - -	- - -	2	23.08.2021
4.	The Haryana Enterprises promotion (Second Amendment) Bill, 2021	Bill No. 20-HLA of 2021	Deputy Chief Minister	20.08.2021	23.08.2021	- - -	- - -	- - -	- - -	- - -	3	23.08.2021
5.	Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak	Bill No. 21-HLA of 2021	Parliamentary Affairs Minister	20.08.2021	23.08.2021	- - -	- - -	- - -	- - -	- - -	2	23.08.2021

**SYNOPSIS OF BILL PASSED BY THE HARYANA VIDHAN SABHA DURING
AUGUST SESSION, 2021.**

1. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions), Amendment, Bill 2021 (**Bill No. 17-HLA of 2021**) (**Introduced on 20.08.2021 and passed on 23.08.2021**).

This Bill seeks to amend the principal Act to make rectifications by way of removing such time frame altogether, which is sought to be achieved through this Amendment Act. In the Principal Act, there was no enabling provision for removing the hardship faced in class or category of persons or property by way of removal of difficulties, etc. Such a provision has been proposed to be inserted in the Principal Act. In the above background and to address the concerns effectively, it is warranted that the the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) is appropriately amended.

2. Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill, 2021 (**Bill No. 18-HLA of 2021**) (**Introduced on 20.08.2021 and passed on 23.08.2021**).

This Bill seeks to amend the principal Act with a view the State University was established in the name of Maharishi Balmiki Sanskrit University, Kaithal by an Act of State Legislation but it was observed that the name of ‘Maharishi Valmiki’ in the Hindu mythology is different from the name used in Maharishi Balmiki Sanskrit University, Kaithal and thus, the name should be read as Maharshi Valmiki Sanskrit University, Kaithal. Henceforth, a proposal has been formulated to make the amendment in the Maharishi Balmiki Sanskrit University, Kaithal Act, 2018.

3. The Haryana Lokayukta (Amendment) Bill 2021 (**Bill No. 19-HLA of 2021**) (**Introduced on 20.08.2021 and passed on 23.08.2021**).

This Bill seeks to amend the principal Act with a view that Government observed that in view of above provisions contained in Section 7 of Lokpal and Lokayukta Act-2013 notified by Government of India, the amount of pension drawn including commuted portion of pension is liable to be reduced. Therefore, Sub Section (4) of Section 6 of the Haryana Lokayukta Act, 2002. The salary, allowances and other privileges available to the Lokayukta shall not be negotiable: Provided further that the allowances payable and other conditions of service of the Lokayukta shall not be varied to his disadvantage after his appointment.

4. The Haryana Enterprises promotion (Second Amendment) Bill, 2021 (**Bill No. 20-HLA of 2021**) (**Introduced on 20.08.2021 and passed on 23.08.2021**).

This Bill seeks to amend the principal Act with a view For implementing the above reforms, the Haryana Enterprises Promotion Rules, 2016 need to be amended. However, before moving ahead with the required amendments in Rules, definition of Micro, Small and Medium Enterprises in definition clause of Haryana Enterprises Promotion Act, 2016

5. Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2021 (**Bill No. 21-HLA of 2021**) (**Introduced on 20.08.2021 and passed on 23.08.2021**).

This Bill seeks to amend the principal Act with a view that the University is emerging as one of the leading University of the Country in the Performing & Visual Arts and hence, to transform the Pandit Lakhmi Chand State University of Performing and Visual Arts (PLCSUPVA), Rohtak as a specialized Institute of Film Making and Acting. The Government has taken the decision to change in preamble, and eligibility criteria for the appointment of Vice-Chancellor.

6. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021 (**Bill No. 22-HLA of 2021**) (**Introduced on 20.08.2021 and passed on 24.08.2021**).

This Bill seeks to amend the principal Act with a view that the acquisitions instead of putting them at a disadvantage make them a stakeholder as well as a shareholder in the development process. The Act envisages a number of provisions not only as regards payment of compensation but also for rehabilitation and resettlement of the farmers/landowners. Hence, to protect the overall public interest, it is proposed to amend certain provisions of the Act of 2013 considering the state specific circumstances of the State of Haryana. As a result, sections requiring amendments are sections 2(2), 40(2). New sections 10A, 23A & 31A are proposed to be inserted in order to strike a balance between the needs of acquiring land and providing fair compensation to the landowners.

7. The Haryana Appropriation (No.3) Bill, 2021 (**Bill No. 23-HLA of 2021**) (**Introduced on 24.08.2021 and passed on 24.08.2021**).

This Bill seeks to be introduced in pursuance of articles 204 (1) and 205 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Haryana of the sums required to meet the supplementary grants made by the Legislative Assembly for expenditure for the financial year 2021-22.

8. The Panchkula Metropolitan Development Authority, Bill 2021 (**Bill No. 24-HLA of 2021**) (**Introduced on 23.08.2021 and passed on 24.08.2021**).

This Bill seeks to develop a vision for the continued, sustained and balanced growth of the Panchkula Metropolitan Area through quality of life and reasonable standard of living provided to residents, to provide for integrated and coordinated planning, infrastructure development and provision of urban amenities, mobility management, sustainable management of the urban environment and social, economic and industrial development. It shall endeavour to redefine urban governance and delivery structure in coordination with local authorities in the context of the emergence of Panchkula as a rapidly expanding urban agglomeration.

9. The Haryana Goods and Services Tax (Second Amendment) Bill, 2021 (**Bill No. 25-HLA of 2021**) (**Introduced on 23.08.2021 and passed on 24.08.2021**).

This Bill seeks to amend the principal Act with a view to remove the difficulties being faced by the taxpayers. The amendment Bill proposes to remove the mandatory requirement of getting annual accounts audited and filing of reconciliation statement by specified professional and to provide for filing of such statement on self-certification basis. Further, the Act is being amended to provide for charging of interest on net cash liability and to call for information from any person relating to any matters dealt with in connection with the Act.

10. The Haryana Parivar Pehchan Bill, 2021 (**Bill No. 27-HLA of 2021**) (**Introduced on 23.08.2021 and passed on 24.08.2021**).

This Bill seeks the identification of beneficiaries and recipients for delivery of benefits, subsidies, schemes and services.

11. The Haryana Public Examination (Prevention of Unfair Means) Bill, 2021 (**Bill No. 28-HLA of 2021**) (**Introduced on 24.08.2021 and passed on 24.08.2021**).

This Bill seeks there is an urgent need to restore public confidence in the sanctity of selection to public posts and the requirement of ensuring fairness to candidates who invest time and resources in attempting to clear through a selection. With a view to secure and sustain the confidence of the public in general and to ensure unquestionable trustworthiness in the public recruitment examinations, the Government of Haryana proposes to bring this legislation to check use of unfair means in examinations.

RESOLUTIONS

(i) NON-OFFICIAL

1.	Number of notice received	Treasury	Nil
		Opposition-	Nil
2.	Number admitted	Treasury-	Nil
		Opposition-	Nil
3.	Number disallowed	Treasury-	Nil
		Opposition-	Nil
4.	Number lapsed	Treasury-	Nil
		Opposition-	Nil
5.	Referred back	Treasury-	Nil
		Opposition-	Nil
6.	Number renewed		Nil
7.	Number of Resolution not dealt with because of the decision that not more than one Resolution of a Member shall be admitted for non-official day		Nil
8.	Total number of Resolutions for ballot		Nil
9.	Number of ballot held		Nil
10.	Date on which ballot held		Nil
11.	Date on which business other than Government business was transacted		Nil

REPORT PRESENTED/LAID

Sr. No.	By whom presented	Date on which Presented	Subject
1.	Speaker	20.08.2021	First Report of the Business Advisory Committee.

PAPERS PRESENTED/LAID/RE-LAID			
Sr. No.	By whom presented/ laid/relaid	Date on which presented/ relaid	Subject
1	2	3	4
1.	Secretary	20 th August, 2021	Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Sessions held in August-November Session 2020, and March Session, 2021 have since been assented to by the Governor.
2.	THE PARLIAMENTARY AFFAIRS MINISTER	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 12 th March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 12 th March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

10.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th August, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.25/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

22.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th August, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 29 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 07 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 21 st May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 21 st May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 27 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 27 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 27 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 27 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 23 rd June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 30 th June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 30 th June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

34.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 30 th June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th August, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 6 th July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 6 th July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 th July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 7 th August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

46.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 70/GST-2, dated the 26 th August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th August, 2021	to re-lay on the Table the Excise and Taxation Department Notification No. 71/GST-2, dated the 26 th August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 72/GST-2, dated the 27 th August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 74/GST-2, dated the 11 th September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 75/GST-2, dated the 11 th September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 76/GST-2, dated the 16 th September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 77/GST-2, dated the 21 st September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 79/GST-2, dated the 1 st October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 83/GST-2, dated the 12 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 84/GST-2, dated the 12 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

56.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 85/GST-2, dated the 12 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th August, 2021	to re-lay on the Table the Excise and Taxation Department Notification No. 86/GST-2, dated the 20 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 87/GST-2, dated the 20 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 88/GST-2, dated the 20 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 89/GST-2, dated the 20 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 90/GST-2, dated the 28 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 91/GST-2, dated the 28 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 92/GST-2, dated the 28 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 17 th November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 17 th November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

66.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 17 th November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th August, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 8 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 8 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.98/GST-2, dated the 8 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 8 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 8 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 15 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.102/GST-2, dated the 15 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 15 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 18 th January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

76.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 22 th January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th August, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 22 th January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 22 th January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 3 rd February, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	-Ditto-	-Ditto-	to re-lay on the Table the Personnel Department Notification No. G.S.R.5/Const./Art.320/2021, dated the 1 st March, 2021 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
81.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 22 nd March, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 22 nd March, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 31 st March, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 15 th April, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 19 th April, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

86.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 21 st May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 21 st May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th August, 2021	to lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 21 st May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 21 st May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
90.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 21 st May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 21 st May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 21 st May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 21 st June, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 21 st June, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 21 st June, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 21 st June, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 21 st June, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

98.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 1 st July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.34/GST-2, dated the 1 st July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th August, 2021	to lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 1 st July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 1 st July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 1 st July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 1 st July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 1 st July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 1 st July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 1 st July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.42/GST-2, dated the 6 th July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 6 th July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 26 th July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

110.	-Ditto-	-Ditto-	to lay on the Table the Food, Civil Supplies and Consumer Affairs Department Notification No. S.O.33/C.A. 35/2019/S. 102/2021, dated the 23 rd June, 2021, as required under section 105(2) of the Consumer Protection Act, 2019.
111.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/52/2020, dated the 18 th September, 2020, as required under section 182 of the Electricity Act, 2003.
112.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th August, 2021	to lay on the Table the Power Department Notification /Regulation No. HERC/10/2005/4 th Amendment/2021, dated the 11 th January, 2021, as required under section 182 of the Electricity Act, 2003.
113.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/10/2005/4 th Amendment/2021 (No. 4672/HERC/Tariff), dated the 1 st February, 2021, as required under section 182 of the Electricity Act, 2003.
114.	-Ditto-	-Ditto-	to lay on the Table the Town & Country Planning Department Notification No. Misc. 1026/2021/8828, dated the 5 th April, 2021, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
115.	-Ditto-	-Ditto-	to lay on the Table the Administrative Reforms Department Notification No.05/52/2016-1AR, dated the 12 th April, 2021, as required under Section 29(2) of the Right to Information Act, 2005.
116.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana Human Rights Commission, Chandigarh for the year 2019-2020, as required under section 28 (2) of the Protection of Human Rights Act, 1993.
117.	-Ditto-	-Ditto-	to lay on the Table the 42 nd Annual Report of Haryana Land Reclamation and Development Corporation Limited for the year 2015-2016, as required under section 619-A (3) (b) of the Companies Act, 1956.
118.	-Ditto-	24 th August, 2021	to lay on the Table the Annual Audit Report of the Local Audit Department Haryana on the Accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for the year 2016-2017 of the Government of Haryana, in pursuance of the provisions of clause (2) of Article 151 of the Constitution of India.

Adjournment Motion

क्रम संख्या	सदस्य का नाम	दिनांक	विषय	टिप्पणी
1.	Shri B.B. Batra, MLA and five other MLAs	17-08-2021	regarding Leakage of Examination Paper in recruitment of the 7298 Male Constable by Haryana State Service Commission (H.S.S.C.)	Converted into Calling Attention Notice No. 36
2.	Shri Jagbir Singh Malik, MLA	19.08.2021	regarding Leakage of Examination Paper in recruitment of the 7298 Male Constable by Haryana State Service Commission (H.S.S.C.)	Converted into Calling Attention Notice No. 37
3.	1. Smt. Kiran Choudhry, MLA 2. Shri Shamsheer Singh Gogi, MLA 3. Shri Pardeep Chaudhary, MLA	19.08.221	Regarding illegal Unconstitutional and draconian suppression of peaceful agitation of farmers in Haryana by the state government.	Adjournment Motion No. 3 has been disallowed by the Hon'ble Speaker on the ground that the motion shall not fall within the responsibility of the State Government. Moreover, matter is sub-judice.
4.	Dr. Raghuvir Singh Kadian, MLA & seventeen other MLAs	20.08.2021	Regarding enacting the three controversial farm laws against the farming community.	Adjournment Motion No. 4 has been disallowed by the Hon'ble Speaker on the ground that the motion shall not fall within the responsibility of the State Government. Moreover, matter is sub-judice.
5.	1. श्रीमती किरण चौधरी, विधायक 2. श्री शमशेर सिंह गोगी, विधायक 3. श्री प्रदीप चौधरी, विधायक	23.08.2021	राज्य सरकार द्वारा प्रदेश में वर्तमान रोजगार की स्थिति और दिशा बारे।	स्थगन प्रस्ताव संख्या 5 को हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियम 68 (2) और 68 (3) के आधार पर माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दिया गया है जो निम्नानुसार है:- “नियम 68 (2) एक ही प्रस्ताव में एक से अधिक विषय पर चर्चा नहीं की जाएगी”

				<p>“नियम 68 (3) प्रस्ताव हाल ही की किसी घटना के विशेष विषय तक ही सीमित रहेगा”</p> <p>स्थगन प्रस्ताव में तत्कालीनता का भी अभाव है और विषय वस्तु हाल की पुनरावृत्ति नहीं है।</p>
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अगस्त सत्र, 2021
ध्यानाकर्षण सूचनायें नियम 73 के तहत

<u>क्रम संख्या</u>	<u>सदस्य का नाम</u>	<u>दिनांक</u>	<u>विषय</u>	<u>टिप्पणी</u>
1.	श्री नीरज शर्मा, विधायक	10.08.2021	फरीदाबाद के खोरी गांव में माननीय सर्वोच्च न्यायालय के आदेशों के तहत हुई तोड़फोड़ बारे।	ध्यानाकर्षण सूचना संख्या 1 को माननीय अध्यक्ष महोदय ने तत्कालीनता का अभाव होने के कारण अस्वीकार कर दिया है।
2.	श्री नीरज शर्मा, विधायक	10.08.2021	क्या दिल्ली को दे दी गई हरियाणा की आक्सीजन बारे।	ध्यानाकर्षण सूचना संख्या 2 को माननीय अध्यक्ष महोदय ने तत्कालीनता का अभाव होने के कारण अस्वीकार कर दिया है।
3.	श्री नीरज शर्मा, विधायक	10.08.2021	60 फुट रोड़ प्रदूषण की मात्रा बारे।	ध्यानाकर्षण सूचना संख्या 3 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
4.	श्री बलराज कुंडू, विधायक	11.08.2021	सरकारी नौकरियों में ठेकेदारी प्रथा बंद करने के नाम पर "हरियाणा कौशल रोजगार निगम" का गठन करने बारे।	ध्यानाकर्षण सूचना संख्या 4 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
5.	श्री बलराज कुंडू, विधायक	11.08.2021	7 अगस्त, 2021 को हरियाणा पुलिस सिपाही की भर्ती के लिए आयोजित करवाई गई परीक्षा का प्रश्नपत्र और "आंसर की" लीक होने के बाद उसे HSSC द्वारा रद्द करने बारे।	Admitted for 24.08.2021
6.	श्री बलराज कुंडू, विधायक	11.08.2021	हाल ही में हुई बरसात के बाद रोहतक, सोनीपत, झज्जर, भिवानी, चरखी-दादरी और जींद सहित प्रदेश भर के अनेक जिलों में ज्यादा बारिश होने से खरीफ की फसलों में जलभराव होने बारे।	ध्यानाकर्षण सूचना संख्या 6 को माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि संबंधित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।
7.	Shri Varun Chaudhry, MLA	11.08.2021	Regarding Pending tube-well	Admitted for 20.08.2021.

			Connections.	
8.	Shri Varun Chaudhry, MLA	11.08.2021	Regarding not providing the School Books to lacs of Students of Class 1 to Class 8.	Admitted for 23.08.2021.
9.	1. Shri Varun Chaudhry, MLA 2. Shri Bharat Bhushan Batra, MLA	11.08.2021	Regarding the drawbacks of Haryana New Pension Scheme, 2008.	Calling Attention Notice No. 9 has been disallowed by the Hon'ble Speaker on following grounds:- 1. That the matter lacks urgency. 2. That the matter is not recent occurrence.
10.	श्रीमती किरण चौधरी, विधायक	16.08.2021	अवैध खनन के बारे।	ध्यानाकर्षण सूचना संख्या 10 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
11.	श्रीमती किरण चौधरी, विधायक	16.08.2021	स्ट्रीट लाईट के टैंडरो में घोटाले बारे।	ध्यानाकर्षण सूचना संख्या 11 की स्वीकृति के बारे में फैंसला लेने से पहले इस विषय पर संबंधित विभाग से दिनांक 17.08.2021 को 48 घंटे में टिप्पणी मांगी थी जिसका जवाब संबंधित विभाग द्वारा 24.08.2021 को विधान सभा सचिवालय में भेजा गया था और दिनांक 24.08.2021 को अगस्त सत्र की अंतिम बैठक थी। अतः दिनांक 24.08.2021 को अगस्त सत्र की बैठक के लिए अध्यक्ष महोदय द्वारा पहले ही दो ध्यानाकर्षण सूचनाएं स्वीकृत की जा चुकी थी। इसलिए माननीय अध्यक्ष महोदय द्वारा ध्यानाकर्षण सूचना संख्या 11 अस्वीकार की गई थी और विभाग द्वारा भेजा गया जवाब संबंधित सदस्य को भेज दिया गया है।

12.	श्रीमती किरण चौधरी, विधायक	17.08.2021	महंगाई दर में भारी वृद्धि और डीजल, पेट्रोल, खाद्य तेल, रसोई गैस के दाम आसमान छूने बारे।	ध्यानाकर्षण सूचना संख्या 12 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के नियम 73 (1) के परन्तुक के अनुसार ध्यानाकर्षण सूचना 250 शब्दों से अधिक ना हो। 2. यह है कि मामले में तत्कालीनता का अभाव है। 3. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
13.	Smt. Kiran Choudhry, MLA	17.08.2021	Regarding violation of law and rules in public employment in Haryana leading to a dismal state of affairs for the youths.	Calling Attention Notice No. 13 has been disallowed by the Hon'ble Speaker on following grounds:- 1. As per proviso of Rule 73 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly the notice shall contain a brief statement which may not be more than two hundred and fifty words. 2. That the matter lacks urgency. 3. That the matter is not recent occurrence.
14.	श्री सत्य प्रकाश, विधायक	17.08.2021	प्रदेश के पटौदी हल्के में लगभग 30 गावों में जलभराव होने से फसलों के नुकसान बारे।	ध्यानाकर्षण सूचना संख्या 14 को माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि संबंधित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।
15.	श्री भारत भूषण बत्रा, विधायक एवं पांच अन्य विधायकगण	17.08.2021	किसानों के विरुद्ध आई.पी.सी. की धारा 124-ए के तहत दर्ज किए गए देशद्रोह के मुकदमें रद्द करने बारे।	ध्यानाकर्षण सूचना संख्या 15 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के नियम 73 (1) के परन्तुक के अनुसार ध्यानाकर्षण सूचना 250 शब्दों से अधिक ना हो। 2. यह है कि मामले में तत्कालीनता का अभाव है।

16.	Smt. Geeta Bhukkal, MLA and three other MLAs	17.08.2021	Regarding rising fuel prices.	Calling Attention Notice No. 16 has been disallowed by the Hon'ble Speaker on following grounds:- 1. That the matter lacks urgency. 2. That the matter is not recent occurrence. 3. Matters does not the primary responsibility of the State Government.
17.	Smt. Geeta Bhukkal, MLA and four other MLAs	17.08.2021	Regarding Growing unemployment in the State.	Calling Attention Notice No. 17 has been disallowed by the Hon'ble Speaker on following grounds:- 1. As per proviso of Rule 73 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly the notice shall contain a brief statement which may not be more than two hundred and fifty words. 2. That the matter lacks urgency. 3. That the matter is not recent occurrence.
18.	Shri B.B. Batra, MLA and three other MLAs	17.08.2021	Regarding the drawbacks of policy of online transfer on State Universities as well as in Central University of Haryana.	Admitted for 24.08.2021.
19.	श्रीमती किरण चौधरी, विधायक	18.08.2021	भिवानी जिले में पानी की भयंकर किल्लत बारे।	Admitted for 23.08.2021.

20.	श्रीमती किरण चौधरी, विधायक	18.08.2021	पेपर लीक बारे।	ध्यानाकर्षण सूचना संख्या 20 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के नियम 73 (1) के परन्तुक के अनुसार ध्यानाकर्षण सूचना 250 शब्दों से अधिक ना हो। 2. यह है कि मामले में तत्कालीनता का अभाव है।
21.	Smt. Geeta Bhukkal, MLA and three other MLAs	18.08.2021	Regarding online transfer policy and common cadre of Group A,B,C,D of teaching and non teaching Employees.	clubbed with Admitted Calling Attention Notice No. 18 for 24.08.2021
22.	Smt. Kiran Choudhry, MLA	19.08.2021	Regarding the concealment of Death toll due to Corona pandemic by the Haryana Government and the abject failure of the State Government in carrying out its legal/constitutional mandate of saying citizens' lives during the first/second waves of the pandemic.	Calling Attention Notice No. 22 has been disallowed by the Hon'ble Speaker on the ground that as per proviso of Rule 73 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly the notice shall contain a brief statement which may not be more than two hundred and fifty words.

23.	Shri Jagbir Singh Malik, MLA	19.08.2021	Regarding adjustment of PTI Teachers.	<p>Calling Attention Notice No. 23 has been disallowed by the Hon'ble Speaker on the ground that Rule 73 (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, not more than two matters shall be raised at the same sitting.</p> <p>As per Report of the Business Advisory Committee adopted in the House on 20th August, 2021, the sittings of the Haryana Vidhan Sabha are held for 23rd August, 2021 and 24th August, 2021 and two calling attention notices for each sitting have already been admitted by the Hon'ble Speaker.</p>
24.	Shri Jagbir Singh Malik, MLA	19.08.2021	Regarding the rampant corruption in various departments of the Haryana.	<p>Calling Attention Notice No. 24 has been disallowed by the Hon'ble Speaker on the ground that Rule 73 (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, not more than two matters shall be raised at the same sitting.</p> <p>As per Report of the Business Advisory Committee adopted in the House on 20th August, 2021, the sittings of the Haryana Vidhan Sabha are held for 23rd August, 2021 and 24th August, 2021 and two calling attention notices for each sitting have already been admitted by the Hon'ble Speaker.</p>

25.	Shri Jagbir Singh Malik, MLA	19.08.2021	Regarding crops due to heavy floods and immigrate de-watering flood water and payment of compensation after Special Girdawari.	<p>Calling Attention Notice No. 25 has been disallowed by the Hon'ble Speaker on the ground that of Rule 73 (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, not more than two matters shall be raised at the same sitting.</p> <p>As per Report of the Business Advisory Committee adopted in the House on 20th August, 2021, the sittings of the Haryana Vidhan Sabha are held for 23rd August, 2021 and 24th August, 2021 and two calling attention notices for each sitting have already been admitted by the Hon'ble Speaker. The calling attention notice no. 6 given by Shri Balraj kundu, MLA in the similar subject which was sent for comments to the concerned department by the orders of Hon'ble Speaker, the comments received from the department are satisfactory. The Hon'ble Speaker assured in the House that the reply received from the government be sent to the concerned Members on similar subject.</p>
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26.	Shri Jagbir Singh Malik, MLA	19.08.2021	Regarding Haryana State pensioner's demands.	<p>Calling Attention Notice No. 26 has been disallowed by the Hon'ble Speaker on the ground that Rule 73 (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, not more than two matters shall be raised at the same sitting.</p> <p>As per Report of the Business Advisory Committee adopted in the House on 20th August, 2021, the sittings of the Haryana Vidhan Sabha are held for 23rd August, 2021 and 24th August, 2021 and two calling attention notices for each sitting have already been admitted by the Hon'ble Speaker.</p>
27.	Smt. Kiran Choudhry, MLA	19.08.2021	Regarding abysmal State of school education in Haryana	<p>Calling Attention Notice No. 27 has been disallowed by the Hon'ble Speaker on the ground that Rule 73 (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, not more than two matters shall be raised at the same sitting.</p> <p>As per Report of the Business Advisory Committee adopted in the House on 20th August, 2021, the sittings of the Haryana Vidhan Sabha are held for 23rd August, 2021 and 24th August, 2021 and two calling attention notices for each sitting have already been admitted by the Hon'ble Speaker.</p>
28.	1. श्रीमती किरण चौधरी, विधायक 2. श्री शमशेर सिंह गोगी, विधायक	19.08.2021	महंगाई दर में भारी वृद्धि और डीजल, पेट्रोल, खाद्य तेल, रसोई गैस के दाम आसमान छूने बारे।	<p>ध्यानाकर्षण सूचना संख्या 28 को हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियम 73 (3) के आधार पर माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है कि एक ही बैठक में दो</p>

				<p>से अधिक विषय नहीं उठाए जाएंगे।</p> <p>20 अगस्त, 2021 को सदन में अपनाई गई कार्य सलाहाकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की 23 अगस्त, 2021 तथा 24 अगस्त, 2021 में होने वाली बैठकों के लिए माननीय अध्यक्ष महोदय द्वारा दो-दो ध्यानाकर्षण सूचनाएँ पहले ही स्वीकृत की जा चुकी हैं।</p>
29.	<p>1. Smt. Kiran Choudhry, MLA</p> <p>2. Shri Shamsher Singh Gogi, MLA</p>	19.08.2021	<p>Regarding violation of law and rules in public employment in Haryana leading to a dismal state of affairs for the youths.</p>	<p>Calling Attention Notice No. 29 has been disallowed by the Hon'ble Speaker on the ground that Rule 73 (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, not more than two matters shall be raised at the same sitting.</p> <p>As per Report of the Business Advisory Committee adopted in the House on 20th August, 2021, the sittings of the Haryana Vidhan Sabha are held for 23rd August, 2021 and 24th August, 2021 and two calling attention notices for each sitting have already been admitted by the Hon'ble Speaker.</p>
30.	<p>1. श्री मेवा सिंह, विधायक</p> <p>2. श्री बिशन लाल, विधायक</p>	19.08.2021	<p>नए ट्यबवेल कनेक्शन पर लगाई गई शर्तों के विरोध में किसानों के विरोध बारे।</p>	<p>Clubbed with Admitted Calling Attention Notice No. 7 for 20.08.2021.</p>
31.	<p>1. श्रीमती किरण चौधरी, विधायक</p> <p>2. श्री शमशेर सिंह गोगी, विधायक</p>	19.08.2021	<p>पेपर लीक बारे।</p>	<p>Clubbed with Admitted Calling Attention Notice No. 5 for 24.08.2021</p>
32.	<p>1. Shri Indu Raj, MLA</p> <p>2. Shri Balbir Singh, MLA</p>	20.08.2021	<p>Regarding crops loss due to heavy floods and immigrate de-watering flood water and payment of compensation after Special Girdawari.</p>	<p>Calling Attention Notice No. 32 has been disallowed by the Hon'ble Speaker on the ground that of Rule 73 (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, not more than two matters shall be raised at the same sitting.</p>

				As per Report of the Business Advisory Committee adopted in the House on 20 th August, 2021, the sittings of the Haryana Vidhan Sabha are held for 23 rd August, 2021 and 24 th August, 2021 and two calling attention notices for each sitting have already been admitted by the Hon'ble Speaker. The Calling Attention Notice No. 6 given by Shri Balraj Kundu, MLA in the similar subject which was sent for comments to the concerned department by the orders of Hon'ble Speaker, the comments received from the department are satisfactory. The Hon'ble Speaker assured in the House that the reply received from the government be sent to the concerned Members on similar subject.
33.	Dr. Raghuvir Singh Kadian, MLA & ten other MLAs	20.08.2021	Regarding crop loss due to heavy rains in the State.	Calling Attention Notice No. 33 has been disallowed by the Hon'ble Speaker on the ground that of Rule 73 (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, not more than two matters shall be raised at the same sitting. As per Report of the Business Advisory Committee adopted in the House on 20 th August, 2021, the sittings of the Haryana Vidhan Sabha are held for 23 rd August, 2021 and 24 th August, 2021 and two calling attention notices for each sitting have already been admitted by the Hon'ble Speaker. The Calling Attention Notice No. 6 given by Shri Balraj Kundu,

				<p>MLA in the similar subject which was sent for comments to the concerned department by the orders of Hon'ble Speaker, the comments received from the department are satisfactory. The Hon'ble Speaker assured in the House that the reply received from the government be sent to the concerned Members on similar subject.</p>
34.	श्री नीरज शर्मा, विधायक	19.08.2021	कोरोना काल में कुछ प्राइवेट हस्पतालों द्वारा मचाई गई लूट बारे।	<p>ध्यानाकर्षण सूचना संख्या 34 को हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियम 73 (3) के आधार पर माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है कि एक ही बैठक में दो से अधिक विषय नहीं उठाए जाएंगे।</p> <p>20 अगस्त, 2021 को सदन में अपनाई गई कार्य सलाहाकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की 23 अगस्त, 2021 तथा 24 अगस्त, 2021 में होने वाली बैठकों के लिए माननीय अध्यक्ष महोदय द्वारा दो-दो ध्यानाकर्षण सूचनाएँ पहले ही स्वीकृत की जा चुकी हैं।</p>
35.	श्री नीरज शर्मा, विधायक	19.08.2021	पुलिस विभाग के 100 नम्बर की जगह 112 नम्बर बारे।	<p>ध्यानाकर्षण सूचना संख्या 35 को हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियम 73 (3) के आधार पर माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है कि एक ही बैठक में दो से अधिक विषय नहीं उठाए जाएंगे।</p> <p>20 अगस्त, 2021 को सदन में अपनाई गई कार्य सलाहाकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की 23 अगस्त, 2021 तथा 24 अगस्त, 2021 को होने वाली बैठकों के लिए माननीय अध्यक्ष महोदय द्वारा दो-दो ध्यानाकर्षण सूचनाएँ पहले ही स्वीकृत की जा चुकी हैं।</p>
36.	Shri B.B. Batra, MLA and five other MLAs	17-08-2021	regarding Leakage of Examination Paper in recruitment of the 7298 Male	Clubbed with Admitted Calling Attention Notice No. 5 for 24.08.2021

			Constable by Haryana State Service Commission (H.S.S.C.)	
37.	Shri Jagbir Singh Malik, MLA	19.08.2021	regarding Leakage of Examination Paper in recruitment of the 7298 Male Constable by Haryana State Service Commission (H.S.S.C.)	Clubbed with Admitted Calling Attention Notice No. 5 for 24.08.2021
38.	Smt. Geeta Bhukkal, MLA & four other MLAs	20.08.2021	Regarding the non-issuing of advertisement for recruitment of HTET pass JBT Teachers.	Calling Attention Notice No. 38 has been disallowed by the Hon'ble Speaker on the ground that of Rule 73 (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, not more than two matters shall be raised at the same sitting. As per Report of the Business Advisory Committee adopted in the House on 20 th August, 2021, the sittings of the Haryana Vidhan Sabha are held for 23 rd August, 2021 and 24 th August, 2021 and two calling attention notices for each sitting have already been admitted by the Hon'ble Speaker.
39.	Shri Indu Raj, MLA	20.08.2021	Regarding the Hon'ble Chief Minister announcement in Baroda constituency in bye-election 2020.	Calling Attention Notice No. 39 has been disallowed by the Hon'ble Speaker on the ground that of Rule 73 (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, not more than two matters shall be raised at the same sitting. As per Report of the Business Advisory Committee adopted in the House on 20 th August, 2021, the

				sittings of the Haryana Vidhan Sabha are held for 23 rd August, 2021 and 24 th August, 2021 and two calling attention notices for each sitting have already been admitted by the Hon'ble Speaker.
40.	श्री बिशन लाल, विधायक	23.08.2021	हरियाणा सरकार की लाल डोरा योजना में मकानों और प्लॉटों की रजिस्ट्रीयों में भ्रष्टाचार और नगर निगम यमुनानगर में भ्रष्टाचार बारे।	ध्यानाकर्षण सूचना संख्या 40 को हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियम 73 (3) के आधार पर माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है कि एक ही बैठक में दो से अधिक विषय नहीं उठाए जाएंगे। 20 अगस्त, 2021 को सदन में अपनाई गई कार्य सलाहाकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की 24 अगस्त, 2021 को होने वाली बैठक के लिए माननीय अध्यक्ष महोदय द्वारा दो ध्यानाकर्षण सूचनाएँ पहले ही स्वीकृत की जा चुकी हैं।
41.	1. श्री जयवीर सिंह, विधायक 2. श्री कुलदीप वत्स, विधायक 3. श्री बिशन लाल, विधायक	23.08.2021	हरियाणा दोहलीदार, बुटीमार, भोंडेदार व मुकररीदार (मालिकाना अधिकार निहित करना) को भूमि का अधिकार देने बारे।	ध्यानाकर्षण सूचना संख्या 41 को हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियम 73 (3) के आधार पर माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है कि एक ही बैठक में दो से अधिक विषय नहीं उठाए जाएंगे। 20 अगस्त, 2021 को सदन में अपनाई गई कार्य सलाहाकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की 24 अगस्त, 2021 को होने वाली बैठक के लिए माननीय अध्यक्ष महोदय द्वारा दो ध्यानाकर्षण सूचनाएँ पहले ही स्वीकृत की जा चुकी हैं।
42.	1. श्री जगबीर सिंह मलिक, विधायक 2. डॉ० रघुवीर सिंह कादियान, विधायक 3. श्री इन्दु राज, विधायक 4. श्रीमती गीता भुक्कल, विधायक 5. श्री मम्मन खान, विधायक	23.08.2021	राज्य में उर्वरक की भारी कमी व उपलब्धता बारे।	ध्यानाकर्षण सूचना संख्या 42 को हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियम 73 (3) के आधार पर माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है कि एक ही बैठक में दो से अधिक विषय नहीं उठाए जाएंगे। 20 अगस्त, 2021 को सदन में अपनाई गई कार्य सलाहाकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की 24 अगस्त, 2021 को होने वाली बैठक के लिए माननीय अध्यक्ष महोदय द्वारा दो ध्यानाकर्षण सूचनाएँ पहले ही स्वीकृत की जा चुकी हैं।

43.	<ol style="list-style-type: none"> 1. श्री बलबीर सिंह, विधायक 2. श्री इन्दु राज, विधायक 3. श्री शीशपाल सिंह, विधायक 4. श्री अमित सिहाग, विधायक 5. श्री आफताब अहमद, विधायक 	23.08.2021	अतिथि अध्यापकों को नियमित किए जाने बारे।	<p>ध्यानाकर्षण सूचना संख्या 43 को हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियम 73 (3) के आधार पर माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है कि एक ही बैठक में दो से अधिक विषय नहीं उठाए जाएंगे।</p> <p>20 अगस्त, 2021 को सदन में अपनाई गई कार्य सलाहाकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की 24 अगस्त, 2021 को होने वाली बैठक के लिए माननीय अध्यक्ष महोदय द्वारा दो ध्यानाकर्षण सूचनाएँ पहले ही स्वीकृत की जा चुकी हैं।</p>
44.	<ol style="list-style-type: none"> 1. Shri Aftab Ahmed, MLA 2. Shri Jagbir Singh Malik, MLA 3. Rao Dan Singh, MLA 4. Dr. Raghuvir Singh Kadian, MLA 5. Smt. Geeta Bhukkal, MLA 	23.08.2021	Regarding Rajya Sainik Board Haryana.	<p>Calling Attention Notice No. 44 has been disallowed by the Hon'ble Speaker on the ground that of Rule 73 (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, not more than two matters shall be raised at the same sitting.</p> <p>As per Report of the Business Advisory Committee adopted in the House on 20th August, 2021, the sitting of the Haryana Vidhan Sabha is held for 24th August, 2021 and two calling attention notices for sitting has already been admitted by the Hon'ble Speaker.</p>

STATEMENT(S) MADE BY THE MINISTER (S)

Sr. No.	Date	Made by	Subject matter
1.	20.08.2021	Power Minister	Regarding to release the pending Tube-well Connections.
2.	23.08.2021	Education Minister	Regarding not providing the School Book to lacs of Students of Class 1 st to Class 8 th .
3.	23.08.2021	Cooperation Minister	Regarding acute shortage of Drinking Water in Bhiwani District.
4.	24.08.2021	Parliamentary Affairs Minister	Regarding to cancel the exam of police constable conducted by the Haryana Staff Selection Commission on 7 th August , 2021 due to leak of question paper and answer key.
5.	24.08.2021	Cooperation Minister	Regarding the drawbacks of policy of online transfer on State Universities as well as on Central University of Haryana.

COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON

Number of speeches made by Ministers/Members					Time taken in minutes by Ministers/Members				
Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition		Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition	
			H.L.P.	I.N.C.				H.L.P.	I.N.C.
1	2	3	4	5	7	8	9	10	11
5 (13.90%)	4 (11.10%)	—	—	27 (75%)	4 (2.30%)	39 (22.70%)	—	—	75 (75%)

Notes:-

- i) Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.
- ii) Questions Hour has been excluded from the statement.
- iii) Time taken on calling attention motions, personal explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.

FIGURES RELATING TO QUESTIONS

Sr. No.		
1.	Total number of sittings of the Sabha	3
2.	Number of total questions (Starred/Un-starred) received.	254+118=372
3.	Number of Short Notice questions received.	Nil
4.	Total number of sittings at which questions hour was dispensed with/ not held.	Nil
5.	Total number of Members from whom notice were received.	48
6.	Total number of questions to which oral answers were given	33
7.	Largest number of questions orally answered on any one day.	15
8.	Least number of questions orally answered on any one day.	6
9.	Total number of Starred questions converted into Un-starred questions.	Nil
10.	Total number of Un-starred questions replied to	56
11.	Largest number of questions orally answered by any one Minister/Chief Minister.	7
12.	Largest number of questions orally addressed to any one Minister (Chief Minister).	14
13.	Total number of statements in replies to questions supplied to the member concerned.	12

QUESTIONS STATEMENT

	No. of Notice Received	Admitted	No. referred Back/ Notice Lapsed	No. Converted	No. Disallowed	No. Bracket	Number Lapsed	Number Not put	Number Postponed/ Extension	Number answered	Number of Question Deemed to Have been Answered	Number of Supplementaries
Starred	254	183	-	-	70	1	123	-	-	33	27	47
Un- starred	118	84	1	-	33	-	28	-	-	56	-	-
Short - notices	Nil	-	-	-	-	-	-	-	-	-	-	-

STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTION ANSWERED \NOT PUT\POSTPONED

DATE	<u>QUESTION</u> TREASURY	OPPOSITION	INDEPENDENT	QUESTION NOT PUT	QUESTION POSTPONED/EXTENSION
20-08-2021	2	4	-	-	-
23-08-2021	4	7	1	-	-
24-08-2021	6	6	3	-	-

STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45 (1)

DATE	TREASURY	OPPOSITION	INDEPENDENT	TOTAL NUMBER OF QUESTION DEEMED TO HAVE BEEN ANSWERED	TOTAL No. OF QUESTION ORALLY ANSWERED	QUESTION NOT PUT	EXTENSION	TOTAL NUMBER OF LISTED QUESTION
20-08-2021	7	5	2	14	6	-	-	20
23-08-2021	3	4	1	8	12	-	-	20
24-08-2021	1	4	-	5	15	-	-	20

**STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS
IN THE NAME OF THE DIFFERENT MINISTERS DATE-WISE**

DATE	CHIEF MINISTER	Deputy C.M.	MED. EDU.	EDU	Ayus h	SOCIAL JUSTICE EMPRMN T	HEALT H	Home	INDS TRAINI NG	URBAN LOCAL BODIES	FOREST	SPORTS	Power	FOOD & Drugs	SC&BC
20-08-2021	5	4	-	-	-	-	2	1	1	5	-	-	1	1	-
23-08-2021	3	6	-	2	1	1	1	1	2	2	-	-	-	-	1
24-08-2021	6	3	1	3	-	1	2	-	-	2	1	1	-	-	-

WALK -OUTS

Sr. No.	Date	Member (s) walking out	Reason
1.	23.08.2021	All the members of the Indian National Congress Party present in the House, except Smt. Kiran Choudhry	All the members of the Indian National Congress Party present in the House, except Smt. Kiran Choudhry, staged a walk out as a protest against not to admit Dr. Raghuvir Singh Kadian Adjournment Motion regarding against the three farm laws.
2.	23.08.2021	Smt. Kiran Choudhry, a member from the Indian National Congress Party	Smt. Kiran Choudhry, a Member of the Indian National Congress Party, also staged a walk out as a protest against not to admit her Adjournment Motion regarding illegal unconstitutional and draconian suppression of peaceful agitation of farmers in Haryana by the State Government.
3.	24.08.2021	All the members of the Indian National Congress Party	During the discussion on the Calling Attention Motion No. 5 regarding to cancel the exam of police constable conducted by the Haryana Staff Selection Commission on 7 th August, 2021 due to leak of question paper and answer key, all the members of the Indian National Congress Party staged a walk out as a protest against not to inquire the paper leak matter from the CBI.

**APPENDIX
BULLETINS**

(Containing brief record of the sittings of the fourteenth Vidhan Sabha held during the 6th (August) Session, 2021.

BULLETIN NO. 1

Friday, the 20th August, 2021

(From 2.00 P.M. to 6.22 P.M.)

I. OBITUARY REFERENCES

The Deputy Chief Minister made references to the deaths of the late:-

1. Shri Jagannath Pahadia, former Governor of Haryana.
2. Shri Satbir Singh Kadian, former Speaker of Haryana Legislative Assembly.
3. Dr. Kamla Verma, former Minister of Haryana.
4. Professor Maha Singh, former Deputy Minister of Haryana.
5. Rao Dharam Pal, former Minister of State.
6. Shri Bahadur Singh, former Minister of State.
7. Shri Kitab Singh, former Member of Haryana Legislative Assembly.
8. Shri Dariyao Singh Rajora, former Member of Haryana Legislative Assembly.
9. Chaudhary Zile Singh, former Member of Haryana Legislative Assembly.
10. Shri Puran Singh, former Member of Haryana Legislative Assembly.
11. 'The Flying Sikh' Shri Milkha Singh.
12. Freedom Fighters of Haryana.
13. Martyrs of Haryana.
14. A tribute to Corona Warriors.
15. Others.

and spoke for 15 minutes.

Shri Bhupinder Singh Hooda and Smt. Kiran Choudhry, Members of the Indian National Congress Party, spoke for 17 and 3 minutes respectively.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 01 minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	06	-	-	12

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 28

III. ANNOUNCEMENTS BY THE SPEAKER

(i) Panel of Chairpersons.

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:-

1. Shri Aseem Goyal, M.L.A.
2. Smt. Seema Trikha, M.L.A.
3. Shri Jagbir Singh Malik, M.L.A.
4. Shri Randhir Singh Gollen, M.L.A.

(ii) Intimation in regard to a letter of Shri Nama Nagashwer Rao, Member of Lok Sabha and Chairperson of the Parliamentary Library Committee.

The Speaker informed the House that he has received a letter from Shri Nama Nageshwer Rao, Member of Lok Sabha and Chairperson of the Parliamentary Library Committee in which he has requested to all the Members of the House that the Parliamentary Library has been Digitalized hence, whenever any Member visits in Delhi, he can avail the facility of the Parliamentary Library.

(iii) Regarding leave of absence.

(a) The Speaker informed the House that he has received an intimation through a letter from Shri Bishamber Singh, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session commencing from 20th August, 2021 due to his health reasons.

(b) The Speaker informed the House that he has received an intimation through a letter from the Home Minister Shri Anil Vij, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session commencing from 20th August, 2021 due to his health reasons.

(iv) Intimation in regard to Distribution of amended book of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and Who's who book of the Members of the 14th Assembly.

The Speaker informed the House that a notification in regard to amended book of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly has already been distributed to all the Members of the House and amended book for the same will be distributed to all the Members of the House today.

The Speaker further informed the House that Who's who book will also be distributed to all the Members of the House today.

(v) Intimation regarding the formation of Select Committee.

The Speaker informed the House that in the last Session during the discussion on the Haryana Sports University Bill, 2021, a decision was taken that a Select Committee will be formed on this Bill for detail discussion. He further stated that now the select Committee has been constituted on 13th August, 2021 and the notification in this regard is placed on the floor of the House.

IV. APPRECIATION RESOLUTION

The Speaker informed the House that the players of our country have also won Medals in different sports in Olympics Tokyo, Japan. 2021, Games. He also stated that most of the players are from the State of Haryana and to increase enthusiasm of all those players, Hon'ble Chief Minister will read a Appreciation Resolution in this regard.

Thereafter, the Chief Minister read a Appreciation Resolution in this regard and urged all the Members of the House to pass it unanimously.

Dr. Raghuvir Singh Kadian and Shri Bhupinder Singh Hooda, Members of the Indian National Congress Party, also spoke on this matter.

The Speaker assured the Members that a Appreciation Resolution will be sent to all the players, who have won the medals in different sports in Olympics Tokyo, Japan. 2021 Games.

(The Appreciation Resolution was passed unanimously.)

V. ANNOUNCEMENT BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in August-November Session 2020 and March Session, 2021 have since been assented to by the Governor:-

AUGUST-NOVEMBER SESSION, 2020

1. The Punjab Land Revenue (Haryana Amendment) Bill, 2020.
2. The Haryana Law Officers (Engagement) Amendment Bill, 2020.

MARCH SESSION, 2021

1. The Haryana Rural Development (Amendment) Bill, 2021
2. The Haryana Goods and Services Tax (Amendment) Bill, 2021
3. The Haryana Municipal Corporation (Amendment) Bill, 2021
4. The Haryana Municipal (Amendment) Bill, 2021
5. The Haryana Development & Regulation of Urban Areas (Amendment) Bill, 2021
6. The Haryana Enterprises Promotion (Amendment) Bill, 2021
7. The Haryana Yog Aayog Bill, 2021
8. The Haryana Short Titles Amendment Bill, 2021
9. The Haryana Recovery of Damages to Properties during Disturbance to Public Order Bill, 2021.
10. The Haryana Panchayati Raj (Amendment) Bill, 2021
11. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2021

12. The Haryana Appropriation (No. 1) Bill, 2021
13. The Haryana Contingency Fund (Amendment) Bill, 2021
14. The Haryana Appropriation (No.2) Bill, 2021

VI. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the First Report of the Business Advisory Committee as under:-

The Committee meet at 11.00 A.M. on Friday, the 20th August, 2021 in the Chamber of the Hon'ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Friday, the 20th August, 2021 at 2.00 P.M. and adjourn after conclusion of Business entered in the List of Business for the day.

On Monday, the 23rd August, 2021, the Assembly shall meet at 2.00 P.M. and adjourn at 6.00 P.M. without question being put.

On Tuesday, the 24th August, 2021 the Assembly shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 20th, 23rd and 24th August, 2021 be transacted by the Sabha as follows:-

FRIDAY, THE 20 TH AUGUST, 2021 (2.00 P.M.)	<ol style="list-style-type: none"> 1. Obituary References. 2. Questions Hour. 3. Presentation and adoption of First Report of the Business Advisory Committee. 4. Zero Hour. 5. Papers to be laid/re-laid on the Table of the House. 6. Legislative Business.
SATURDAY, THE 21 ST AUGUST, 2021	HOLIDAY

SUNDAY, THE 22ND AUGUST, 2021

HOLIDAY

MONDAY, THE 23RD AUGUST, 2021

(2.00 P.M.)

1. Questions Hour.
2. Zero Hour.
3. Presentation of Supplementary Estimates (First Installment) for the year 2021-2022 and the Report of the Estimates Committee thereon.
4. Discussion and Voting on Supplementary Estimates (First Installment) for the year 2021-2022.
5. Legislative Business.

TUESDAY, THE 24TH AUGUST, 2021

(10.00 A.M.)

1. Questions Hour.
2. Motion under Rule-15 regarding Non- stop sitting.
3. Motion under Rule-16 regarding adjournment of the Sabha sine-die.
4. Zero Hour.
5. Papers to be laid, if any.
6. The Haryana Appropriation Bill in respect of Supplementary Estimates (First Installment) for the year 2021-2022.
7. Legislative Business.
8. Any other Business.”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Shri Ram Kumar Gautam, a Member from the Jannayak Janta Party, also spoke on this matter.

Shri Jagbir Singh Malik and Smt. Kiran Choudhry, Members from the Indian National Congress Party, also spoke on this matter.

The motion was put and carried.

VII. RAISING THE MATTER REGARDING NOT ALLOWING THE MEMBERS OF THE INDIAN NATIONAL CONGRESS PARTY TO ENTER IN THE PREMISES OF HARYANA VIDHAN SABHA.

Smt. Geeta Bhukkal, Dr. Raghuvir Singh Kadian and Shri Bhupinder Singh Hooda, Members of the Indian National Congress Party raised the matter regarding not allowing the Members of the Indian National Congress Party to enter in the premises of the Haryana Vidhan Sabha, when they were peacefully demonstrating and coming to attend the Haryana Vidhan Sabha Session today.

Dr. Raghuvir Singh Kadian further stated that he has given a notice of breach of privilege in this regard. He further wanted to know the fate of his notice of breach of privilege.

Shri Bhupinder Singh Hooda, Leader of the Opposition further demanded that an enquiry may be made in this regard.

The Speaker asked the Members of the Indian National Congress Party that their notice of breach of privilege has been received and after obtaining the detailed information in this regard, action will be taken definitely but Dr. Raghuvir Singh Kadian did not satisfy and urged the Speaker that this matter should be referred to the Privileges committee for further detailed enquiry. The Speaker assured the Members of the Indian National Congress Party that this issue will be referred to the Privileges Committee for further enquiry.

VIII. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR.

During the Zero Hour, the Speaker allowed the Members to raise the various matters/ demands of their respective constituencies. Thereafter, Dr. Raghuvir Singh Kadian, Shri Bharat Bhushan Batra, Shri Bhupinder Singh Hooda, Shri Aseem Goel, Shri Mohan Lal Badoli, Dr. Abhe Singh Yadav, Shri Kuldeep Vats, Shri Randhir Singh Gollen, Shri Pardeep Chaudhary, Shri Balraj Kundu, Shri Satya Prakash, Smt. Kiran Choudhry, Shri Dharampal Gonder, Shri Subhash Sudha, Shri Jogi Ram Sihag, Shri Mamman Khan, Shri Ghanshyam Dass, Shri Ram Kumar Gautam and Shri Shamsher Singh Gogi raised the various matters/ demands of their respective constituencies.

IX. WITHDRAWAL OF WHO'S WHO BOOK

The Speaker asked the Members of the House to return the Who's who books, which were distributed in the House today, as a mistake is found in this book. He further stated that after the correction, the same will be distributed within one or two days.

X. RAISING THE MATTER OF STARRED QUESTIONS

During the Zero Hour, Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the matter of starred questions which were listed today. She further stated that only six starred questions have been asked by the Members today and even one of the Member asked 2 starred questions whereas others did not get a chance to put even a single question. She further demanded that draw system of Starred Questions should be more improved so that every Member may get a chance to put his question. The Speaker asked the Member that transparency has also being made in this regard.

XI. RAISING THE MATTER OF PRIVATE MEMBER'S BILL

During the Zero Hour, Shri Aftab Ahmed, a Member from the Indian National Congress Party raised the matter of rejection of his Private Member's Bill regarding the Haryana Protection from lynching Bill, 2021 and urged the Speaker to allow the discussion on it. The Speaker informed the Member that he has taken a legal opinion from the L.R. and after obtaining the opinion of L.R. this Private Member's Bill has been rejected. But Shri Aftab Ahmed and other Members of his Party did not satisfy and continuously argued with the Speaker over this issue. Shri Aftab Ahmed again requested the Speaker to reconsider his decision regarding the rejection of his Private Member's Bill.

XII. RAISING THE MATTER OF SUMMONING OF THE SESSION

Shri Bharat Bhushan Batra, a Member of the Indian National Congress Party raised the matter of the summoning of the Session and urged the Speaker that Notification in regard to summon the Session, should be issued at least 21 days before from commencing the Session, so that the Members can get clear 15 days to give their questions and Calling Attention Notice etc.

After some discussion, the Speaker clarified in this regard.

XIII. NOTICE OF CALLING ATTENTION MOTIONS.

When some Members from the Indian National Congress Party sought the fate of their Calling Attention Motions given notices of by them, the Speaker informed them that those were either disallowed or sent to the Government for comments within 48 hours or under consideration or allowed. The Speaker further asked the Members that as and when the comments will receive from the Government, the same will be informed to the Members.

When enquired, the Speaker informed S/Shri Balraj Kundu, Satya Prakash, Jagbir Singh Malik, Indu Raj and Balbir Singh, M.L.As. that the comments have been received from the Government in regard to their Calling Attention Notices regarding water in kharif crops due to excessive rains in various districts of Haryana. He further asked the members that the comments received from the Government will be supplied to the signatory Members. But Shri Raghuvir Singh Kadian and Shri Jagbir Singh Malik demanded that a special Girdawari should be conducted for water logged areas.

The Deputy Chief Minister also spoke and clarified the position in this regard.

XIV. CALLING ATTENTION MOTION AND STATEMENT THEREON.

Regarding to release the pending Tube-well Connections.

The Speaker informed the House that he had received a Calling Attention Motion No. 7 given notice of by Shri Varun Chaudhary, M.L.A. regarding to release the pending Tube-well connections and the same has been admitted. The Speaker further informed the House that he had also received a Calling Attention Motion No. 30 given notices of by Shri Mewa Singh and Dr. Bishan Lal, M.L.As. on the similar subject, which has been clubbed with Calling Attention Motion No. 7, hence, they Can also ask their supplementaries.

He further asked Shri Varun Chaudhary, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Varun Chaudhary read out his notice.

The Power Minister then made a statement.

The Chief Minister also spoke on this issue and clarified the position in this regard.

XV. PAPERS RE-LAID/LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister re-laid papers from Sr. Nos. 1 to 79 and laid from Sr. Nos. 80 to 116 on the Table of the House.

XVI. LEGISLATIVE BUSINESS

BILLS TO BE INTRODUCED

1. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill, 2021.

At 6.12 P.M., the Transport Minister moved for leave to introduce the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill, 2021.

The motion was put and carried.

The Transport Minister also introduced the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill, 2021.

The motion was put and carried.

2. Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill, 2021.

At 6.14 P.M., the Education Minister moved for leave to introduce Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill, 2021.

The motion was put and carried.

The Education Minister also introduced Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill, 2021.

The motion was put and carried unanimously.

3. The Haryana Lokayukta (Amendment) Bill, 2021.

At 6.16 P.M., the Deputy Chief Minister moved for leave to introduce the Haryana Lokayukta (Amendment) Bill, 2021.

The motion was put and carried.

The Deputy Chief Minister also introduced the Haryana Lokayukta (Amendment) Bill, 2021.

The motion was put and carried unanimously.

4. The Haryana Enterprises Promotion (Second Amendment) Bill, 2021.

At 6.17 P.M., the Deputy Chief Minister moved for leave to introduce the Haryana Enterprises Promotion (Second Amendment) Bill, 2021.

The motion was put and carried.

The Deputy Chief Minister also introduced the Haryana Enterprises Promotion (Second Amendment) Bill, 2021.

The motion was put and carried unanimously.

5. Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2021.

At 6.18 P.M., the Parliamentary Affairs Minister moved for leave to introduce Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2021.

The motion was put and carried.

The Parliamentary Affairs Minister also introduced Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2021.

The motion was put and carried unanimously.

6. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021.

At 6.20 P.M., the Deputy Chief Minister moved for leave to introduce the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021.

The motion was put and carried.

The Deputy Chief Minister also introduced the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021.

The motion was put and carried unanimously.

The Deputy Speaker occupied the Chair from 4.41P.M. to 5.03 P.M.

The Speaker, with the sense of the house, extended the time of the Sitting of the House at 6.00 P.M. for 1 Hour.

The Sabha then adjourned till 2.00 P.M. on Monday, the 23rd August, 2021.

BULLETIN NO. 2**Monday, the 23rd August, 2021**

(From 2.00 P.M. to 6.17 P.M.)

I OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Shri Kalyan Singh, former Governor of Rajasthan.
 2. Sepoy Mohmad Azharuddin, Village Nai Nangla, District Nuh.
- and spoke for 03 minutes.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke for 02 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	12	-	-	15

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 14

III. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR.

During the Zero Hour, the Speaker allowed the Members to raise the various matters/ demands of their respective constituencies. Thereafter, Shri Aseem Goel, Dr. Kamal Gupta, Shri Jogi Ram Sihag, Dr. Krishan Lal Middha, Shri Balraj

Kundu and Shri Varun Chaudhary, M.L.As. raised the various matters/ demands of their respective constituencies.

IV. RAISING THE MATTER OF DEATHS DUE TO THE SHORTAGE OF OXYGEN DURING THE SECOND WAVE OF COVID-19 IN THE STATE.

During the Zero Hour, Shri Bhupinder Singh Hooda, Leader of the Opposition raised the matter of deaths due to the shortage of oxygen during the second wave of COVID-19 in the State and stated that yesterday during the Question Hour, the Chief Minister had given a statement in the House that no death has occurred due to the shortage of oxygen in the State which is objectionable. He also showed the cuttings of the various news papers in which it is mentioned that many deaths were occurred due to the shortage of oxygen. He further demanded that a enquiry should be made in this regard.

The Deputy Speaker also spoke on this matter.

The Chief Minister also spoke on this matter and clarified the position and after some discussion, he assured the House that a Committee will be constituted to enquire the negligence in this regard.

V. NOTICE OF ADJOURNMENT MOTIONS.

During the Zero Hour, when enquired, the Speaker informed-

(i) Dr. Raghuvir Singh Kadian, M.L.A. that his notice of Adjournment Motion regarding against the three farm laws has been disallowed as the matter is sub judice in the Supreme Court.

(ii) Smt. Kiran Choudhry, M.L.A. that her notice of Adjournment Motion regarding illegal, unconstitutional and draconian suppression of peaceful agitation of farmers in Haryana by the State Government, has been disallowed as the matter is sub judice in the Supreme Court.

VI. WALK-OUTS

(i) All the Members of the Indian National Congress Party present in the House, except Smt. Kiran Choudhry, staged a walk out as a protest against not to admit Dr. Raghuvir Singh Kadian's Adjournment Motion regarding against the three farm laws.

(ii) After some time, Smt. Kiran Choudhry, a Member of the Indian National Congress Party, also staged a walk out as a protest against not to

admit her Adjournment Motion regarding illegal unconstitutional and draconian suppression of peaceful agitation of farmers in Haryana by the State Government.

VII. RAISING THE MATTER OF BREACH OF PRIVILEGE

During the Zero Hour, Dr. Raghuvir Singh Kadian, a Member of the Indian National Congress Party raised the matter of his breach of privilege notice, which was given by him and referred by the Speaker to the Privileges Committee for further detailed enquiry. He further demanded that the time should be fixed for the report of the Privileges Committee in this regard.

The Speaker assured the Member that the Privileges Committee will give his report within two months in this regard.

VIII. NOTICE OF CALLING ATTENTION MOTIONS.

When some Members from the Indian National Congress Party sought the fate of their Calling Attention Motions given notices of by them, the Speaker informed them that those were either disallowed or under consideration as only two Calling Attention Motions can be listed in a day hence, total 6 Calling Attention Motions can be taken up in three days' session.

IX. CALLING ATTENTION MOTIONS AND STATEMENTS THEREON.

(i) Regarding not providing the School Books to lacs of Students of Class 1st to Class 8th.

The Speaker informed the House that he had received a Calling Attention Motion No. 8 given notice of by Shri Varun Chaudhary, M.L.A. regarding not providing the School Books to lacs of Students of Class 1st to Class 8th and the same has been admitted.

He further asked Shri Varun Chaudhary, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Varun Chaudhary read out his notice.

The Education Minister then made a statement.

(ii) Regarding acute shortage of Drinking water in Bhiwani District.

The Speaker informed the House that he had received a Calling Attention Motion No. 19 given notice of by Smt. Kiran Choudhry, M.L.A. regarding acute shortage of Drinking water in Bhiwani District and the same has been admitted.

He further asked Smt. Kiran Choudhry, M.L.A. to read out her notice and the Minister concerned to make a statement thereafter.

Smt. Kiran Choudhry read out her notice.

The Cooperation Minister then made a statement.

X. FORMATION OF THE COMMITTEE IN REGARD TO ENQUIRE THE MATTER OF ACUTE SHORTAGE OF DRINKING WATER IN BHIWANI CITY AND MANY VILLAGES OF TOSHAM CONSTITUENCY.

During the discussion on the Calling Attention Motion No. 19 regarding acute shortage of Drinking water in Bhiwani District, Smt. Kiran Choudhry stated that there is acute shortage of drinking water in many villages of Tosham Constituency and some colonies of Bhiwani city and demanded that the Government should look into the matter seriously. There were heated exchanges between Smt. Kiran Choudhry and the Agriculture and Farmer's Welfare Minister over this issue.

After some discussion, the Chief Minister announced that a Committee will be formed under the supervision of Shri Devender Singh, Additional Chief Secretary, Irrigation & Water Resources and Public Health Engineering to enquire the whole matter and the Committee will give its report within 24 hours.

XI. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2021-2022.

The Chief Minister presented the Supplementary Estimates for the year 2021-2022 (First Instalment).

XII. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES

Shri Subhash Sudha, Chairperson of the Committee on Estimates presented the Report of the Supplementary Estimates for the year 2021-2022 (First Instalment).

XIII. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2021-2022 (FIRST INSTALMENT)

Discussion and Voting on the Demands for Supplementary Grants.

As per the past practice and to save the time of the House, the demands on the order paper (No. 1 to 18, 21 to 24, 27, 30 to 32, 34 to 40, 42 & 43 and 45) were

deemed to have been read and moved together. The Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly but the general discussion on the supplementary grants will be held only for the points on which they are made. He also requested the Members to indicate the demand number on which they wish to raise discussion.

S/Shri Raghuvir Singh Kadian, Bhupinder Singh Hooda, Bharat Bhushan Bhatra, Jagbir Singh Malik, Bishan Lal, Neeraj Sharma, Kuldeep Vats, Dan Singh and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 13, 7, 14, 4, 1, 1, 2, 1 and 2 minutes respectively.

Dr. Abhe Singh Yadav, a Member from the Treasury Benches, spoke for 1 Minute.

The Chief Minister, by way of reply, spoke for 1 minute.

Demand Nos. 1 to 18 were put together and carried.

Demand Nos. 21 to 24 were put together and carried.

Demand No. 27 was put and carried.

Demand Nos. 30 to 32 were put together and carried.

Demand Nos. 34 to 40 were put together and carried.

Demand Nos. 42 & 43 were put together and carried.

Demand No. 45 was put and carried.

XIV. LEGISLATIVE BUSINESS

(i) DEFFERMENT OF THE BILL

As soon as the Legislative Business started, a suggestion made by Shri Bharat Bhushan Batra, M.L.A. and agreed by the House, the Speaker with the sense of the House, announced that the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021 is deferred for tomorrow i.e. 24th August, 2021.

(ii) BILLS TO BE INTRODUCED**1. The Panchkula Metropolitan Development Authority Bill, 2021**

At 5.55 P.M., the Agriculture and Farmer's Welfare Minister moved for leave to introduce the Panchkula Metropolitan Development Authority Bill, 2021.

The motion was put and carried.

The Agriculture and Farmer's Welfare Minister also introduced the Panchkula Metropolitan Development Authority Bill, 2021.

The motion was put and carried Unanimously.

2. The Haryana Goods and Services Tax (Second Amendment) Bill, 2021.

At 5.56 P.M., the Deputy Chief Minister moved for leave to introduce the Haryana Goods and Services Tax (Second Amendment) Bill, 2021.

The motion was put and carried.

The Deputy Chief Minister also introduced the Haryana Goods and Services Tax (Second Amendment) Bill, 2021.

The motion was put and carried Unanimously.

3. The Haryana Public Examination (Prevention of Unfair Means) Bill, 2021

At 5.57 P.M., the Parliamentary Affairs Minister moved for leave to introduce the Haryana Public Examination (Prevention of Unfair Means) Bill, 2021

The motion was put and carried.

The Parliamentary Affairs Minister also introduced the Haryana Public Examination (Prevention of Unfair Means) Bill, 2021

The motion was put and carried Unanimously.

4. The Haryana Parivar Pehchan Bill, 2021

At 5.59 P.M., the Chief Minister moved for leave to introduce the Haryana Parivar Pehchan Bill, 2021.

The motion was put and carried.

The Chief Minister also introduced the Haryana Parivar Pehchan Bill, 2021.

The motion was put and carried Unanimously.

(iii) BILLS FOR CONSIDERATION AND PASSING**1. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill, 2021**

At 6.01 P.M., the Transport Minister moved-

That the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried unanimously.

2. Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill, 2021

At 6.04 P.M., the Education Minister moved-

That Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill be taken into consideration at once.

Smt. Geeta Bhukkal and Sh. Bharat Bhushan Batra, Members of the Indian National Congress Party, spoke for 2 and 1 minute respectively.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried unanimously.

3. The Haryana Lokayukta (Amendment) Bill, 2021

At 6.09 P.M., the Deputy Chief Minister moved-

That the Haryana Lokayukta (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried unanimously.

4. The Haryana Enterprises Promotion (Second Amendment) Bill, 2021

At 6.11 P.M., the Deputy Chief Minister moved-

That the Haryana Enterprises Promotion (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried unanimously.

5. Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2021

At 6.14 P.M., the Parliamentary Minister moved-

That Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried unanimously.

The Deputy Speaker occupied the Chair from 4.30 P.M. to 5.23 P.M.

The Speaker, with the sense of the house, extended the time of the Sitting of the House at 6.00 P.M. for 1 Hour.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 24th August, 2021.

BULLETIN NO. 3**Tuesday, the 24th August, 2021****(From 10.00 A.M. to 4.55 P.M.)****I. QUESTIONS**

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	15	-	-	20

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 14

II. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

III. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

Shri Bhupinder Singh Hooda, Shri Jagbir Singh Malik and Dr. Bishan Lal, Members from the Indian National Congress Party urged the Speaker to extend the sittings of the House so that more Members can get ample opportunity to speak on the various issues of their respective constituencies.

The Parliamentary Affairs Minister also spoke and clarified the position in this regard.

The motion was put and carried.

IV. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR.

During the Zero Hour, the Speaker allowed the Members to raise the various matters/ demands of their respective constituencies. Thereafter, Shri Mewa Singh, Dr. Bishan Lal, Shri Amit Sihag, Shri Laxman Singh Yadav, Shri Shishpal Singh, Shri Ram Karan, Shri Sudhir Singla, Mohd. Ilyas, Smt. Naina Singh Chautala, Shri Sombir, Smt. Seema Trikha, Shri Jagbir Singh Malik, Shri Sanjay Singh, Shri Nayan Pal Rawat, Shri Indu Raj, Shri Balbir Singh, Shri Devender Singh Babli, Shri Rakesh Daultabad, Smt. Geeta Bhukkal, Shri Harvinder Kalyan and Rao Chiranjeev, M.L.As. raised the various matters/ demands of their respective constituencies.

V. CALLING ATTENTION MOTION AND STATEMENT THEREON.

Regarding to cancel the exam of police constable conducted by the Haryana Staff Selection Commission on 7th August, 2021 due to leak of question paper and answer key.

The Speaker informed the House that he had received a Calling Attention Motion No. 5 given notice of by Shri Balraj Kundu, M.L.A. regarding to cancel the exam of police constable conducted by the Haryana Staff Selection Commission on 7th August, 2021 due to leak of question paper and answer key and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 31 given notices of by Smt. Kiran Choudhry and Shri Shamsher Singh Gogi, M.L.As. on the similar subject, which has been clubbed with Calling Attention Motion No. 5, hence, they Can also ask their supplementaries.

The Speaker further informed the House that he had also received an Adjournment Motion No. 1 given notices of by Shri Bharat Bhushan Batra and 5 other MLAs (Shri Aftab Ahmed, Rao Dan Singh, Smt. Geeta Bhukkal, Shri Varun Chaudhary and Shri Amit Sihag) on the similar subject, which has been converted into Calling Attention Motion No. 36 and clubbed with Calling Attention Motion No. 5. Being a first signatory Shri Bharat Bhushan Batra and two other signatories can also ask their supplementaries.

The Speaker further informed the House that he had also received an Adjournment Motion No. 2 given notice of by Shri Jagbir Singh Malik on the similar subject, which has been converted into Calling Attention Motion No. 37

and clubbed with Calling Attention Motion No. 5, hence, he can also ask his supplementary.

He further asked Shri Balraj Kundu, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Balraj Kundu read out his notice.

The Parliamentary Affairs Minister then made a statement.

The Chief Minister also spoke and clarified the position in this regard.

VI. WALK OUT

During the discussion on the Calling Attention Motion No. 5 regarding to cancel the exam of police constable conducted by the Haryana Staff Selection Commission on 7th August, 2021 due to leak of question paper and answer key, all the Members of the Indian National Congress Party staged a walk out as a protest against not to inquire the paper leak matter from the CBI.

VII. NOTICE OF CALLING ATTENTION MOTIONS.

When Shri Kuldeep Vats and Smt. Kiran Choudhry, Members from the Indian National Congress Party sought the fate of their Calling Attention Motions given notices of by them, the Speaker informed them that only two Calling Attention Motions can be listed in a day and two Calling Attention Motions are listed in the list of Business fixed for today.

VIII. CALLING ATTENTION MOTION AND STATEMENT THEREON

Regarding the drawbacks of policy of online transfer on State Universities as well as on Central University of Haryana.

The Speaker informed the House that he had received a Calling Attention Motion No. 18 given notice of by Shri Bharat Bhushan Batra and 3 others M.L.As. (Smt. Geeta Bhukkal, Shri Varun Chaudhary and Dr. Bishan Lal) regarding to the drawbacks of policy of online transfer on State Universities as well as on Central University of Haryana and the same has been admitted.

The Speaker further informed the House that he had received a Calling Attention Motion No. 21 given notice of by Smt. Geeta Bhukkal and 3 other M.L.As. (Shri Bharat Bhushan Batra, Shri Amit Sihag and Shri Aftab Ahmed) on the similar subject, which has been clubbed with Calling Attention Motion No. 18, hence, two other signatories M.L.As. can also ask their supplementaries.

He further asked Shri Bharat Bhushan Batra, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Bharat Bhushan Batra read out his notice.

The Cooperation Minister then made a statement.

IX. PAPER LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid the Annual Audit Report of the Local Audit Department Haryana on the Accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for the year 2016-2017 of the Government of Haryana, in pursuance of the Provisions of Clause (2) of Article 151 of the Constitution of India, on the Table of the House.

X. WITHDRAWAL OF THE HARYANA PUBLIC EXAMINATION (PREVENTION OF UNFAIR MEANS) BILL, 2021.

On an amendment made by Shri Varun Chaudhary, M.L.A. and agreed by the House, the Education Minister with the sense of the House, withdrew the Haryana Public Examination (Prevention of Unfair Means) Bill, 2021, which was listed in the list of Legislative Business fixed for today i.e. 24.8.2021.

XI. LEGISLATIVE BUSINESS

(i) (BILL FOR INTRODUCTION, CONSIDERATION AND PASSING)

The Haryana Appropriation (No. 3) Bill, 2021.

At 2.28 P.M., the Chief Minister introduced the Haryana Appropriation (No. 3) Bill, 2021 and also moved-

That the Haryana Appropriation (No. 3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

The motion was put and carried unanimously.

(ii) BILLS FOR CONSIDERATION AND PASSING**1. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021**

At 2.32 P.M., the Deputy Chief Minister moved-

That the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill be taken into consideration at once.

Shri Jagbir Singh Malik, Shri Amit Sihag and Shri Shamsher Singh Gogi, Members of the Indian National Congress Party, spoke for 1,1 and 3 minutes respectively.

Dr. Abhe Singh Yadav, a Member of the Treasury Benches spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 and Clause 2 were put one by one and carried.

Clause 3

The Deputy Chief Minister with the sense of the House, moved an amendment in Clause 3 (C) of section 10 (A) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021, before the sign “;” and after the word “calamity”, the following is proposed to be inserted-

“or eviction from lands under any forest or archaeological site, notified for protection or preservation under any law for the time being in force”.

Shri Bharat Bhushan Batra, Shri Bhupinder Singh Hooda and Smt. Kiran Choudhry, Members of the Indian National Congress Party, spoke for 11, 05 and 14 minutes respectively.

Shri Ram Kumar Gautam and Shri Satya Parkash, Members of the Treasury Benches, spoke for 2 minutes and for a while respectively.

The Deputy Chief Minister, by way of reply, spoke for 8 minutes.

The amendment was put and carried.

Clause 3, as amended, was put and carried.

Clauses 4 to 6 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

XII. WALK OUT

During the discussion on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021, all the Members of the Indian National Congress Party staged a walk out as a protest against not to refer the Bill to the Select Committee for further discussion.

XIII. RESUMPTION OF LEGISLATIVE BUSINESS

2. The Panchkula Metropolitan Development Authority Bill, 2021

At 3.23 P.M., the Agriculture and Farmer's Welfare Minister moved-

That the Panchkula Metropolitan Development Authority Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 60 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmer's Welfare Minister moved-

That the Bill be passed.

The motion was put and carried unanimously.

3. The Haryana Goods and Services Tax (Second Amendment) Bill, 2021.

At 3.26 P.M., the Deputy Chief Minister moved-

That the Haryana Goods and Services Tax (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 15 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried unanimously.

4. The Haryana Public Examination (Prevention of Unfair Means) Bill, 2021

At 3.29 P.M., the Parliamentary Affairs Minister moved-

That the Haryana Public Examination (Prevention of Unfair Means) Bill be taken into consideration at once.

Shri Bharat Bhushan Batra, Shri Varun Chaudhary, Shri Bhupinder Singh Hooda, Shri Jagbir Singh Malik and Shri Kuldeep Vats, Members of the Indian National Congress Party, spoke for 9,3,3,3 minutes and for a while respectively.

Dr. Abhe Singh Yadav, a Member of the Treasury Benches, spoke for a while.

The Chief Minister, by way of reply, spoke for 7 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 15 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana Parivar Pehchan Bill, 2021

At 3.59 P.M., the Chief Minister moved-

That the Haryana Parivar Pehchan Bill be taken into consideration at once.

Smt. Kiran Choudhry, Shri Bhupinder Singh Hooda, Smt. Geeta Bhukkal, Shri Jagbir Singh Malik and Shri Shamsher Singh Gogi, Members of the Indian National Congress Party, spoke for 15, 1, 9, for a while and 3 minutes respectively.

The Chief Minister, by way of reply, spoke for 23 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 40 were put together and carried.

Clause 41

The Chief Minister with the permission of the Speaker, moved an amendment in Clause 41 of the Haryana Parivar Pehchan Bill, 2021-

In Clause 41 the word “Deputy Chairperson” shall be inserted after the word “ Chairperson”

The amendment was put and carried.

Clause 41, as amended, was put and carried.

Clauses 42 to 48 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

The Deputy Speaker occupied the Chair from 11.49 A.M. to 12.59 P.M.

The Sabha then adjourned sine die.
